

S.No.	Office	Avg. Number of Applications
20.	Patna	46174
21.	Trichy	201170
22.	Trivandrum	140958
Total :		2401268

### Performance of P.L.I.

3613. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the Postal Life Insurance Scheme performance has been satisfactory and the Government have decided to modernise this institution in order to attract new depositors; and

(b) if so, the details regarding the new initiatives being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) Following initiatives are being taken in this regard:

- (i) The PLI work is being computerised throughout the country. 12 circles have already been computerised while the remaining circles are likely to be computerised in the near future.
- (ii) New schemes are being introduced to cater to different sections of the society. During the year 1993-94 the non-medical scheme was revised and the upper limit raised to Rupees one

lakh besides including female lives.

- (iii) The Post Office Insurance Fund Rules are being continuously reviewed and number of steps have already been taken to liberalise the rules to make them more consumer friendly.

[Translation]

### Time Taken for Issue of Passport

3614. SHRI VIRENDRA SINGH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the average time being taken for issuing a passport;

(b) whether excess time is consumed for issuing passport even after the completion of all formalities;

(c) if so, the details thereof and the steps taken/proposed to be taken to initiate action against the employees found guilty in this regard;

(d) whether the Government are aware of such agencies which provide passports in less period by charging money from the people; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE  
MINISTRY OF EXTERNAL AFFAIRS  
(SHRI R.L. BHATIA) : (a) to (c) The time  
taken to issue a passport varies from one  
passport office to another depending on  
various factors including workload and staff  
position. On specific complaints investiga-

tion is carried out and appropriate nec-  
essary action is taken to punish the guilty  
under the law. The time taken to issue  
passports by different passport offices as  
in February 94 is given in the attached  
Statement.

(d) No, Sir.

(e) Does not arise.

#### STATEMENT

<i>S.No.</i>	<i>Office</i>	<i>Time taken as of 4.2.94</i>
1.	Ahmedabad	72 days
2.	Bangalore	73 days
3.	Bareilly	39 days
4.	Bhopal	65 days
5.	Bhubaneshwar	42 days
6.	Bombay	46 days
7.	Calcutta	35 days
8.	Chandigarh	278 days
9.	Cochin	44 days
10.	Delhi	25 days
11.	Goa	
12.	Guwahati	28 days
13.	Hyderabad	46 days
14.	Jaipur	45 days
15.	Jalandhar	194 days

<i>S.No.</i>	<i>Office</i>	<i>Time taken as of 4.2.94</i>
16.	Kozhikode	72 days
17.	Lucknow	116 days
18.	Madras	39 days
19.	Nagpur	31 days
20.	Patna	294 days
21.	Trichy	44 days
22.	Trivandrum	35 days

[English]

**Post Offices in Andhra Pradesh**

3615. SHRI DHARMABHIKSHAM :  
Will the Minister of COMMUNICATIONS  
be pleased to state :

(a) the number of new post offices  
opened during 1992-93 and 1993-94 in  
Andhra Pradesh, district wise and cate-  
gory wise; and

(b) the number of post offices to be  
opened in near future which were sanc-

tioned in 1993-94 and not yet opened,  
district-wise?

THE MINISTER OF STATE OF THE  
MINISTRY OF COMMUNICATIONS (SHRI  
SUKH RAM) : (a) The number of post  
offices opened during 1992-93 and 1993-  
94 in Andhra Pradesh, district-wise and  
category-wise is given in the statement  
enclosed.

(b) One departmental sub post office  
was sanctioned in the district of  
Visakhapatnam in 1993-94 which has not  
yet been opened.

## STATEMENT

Sl. No.	Name of Revenue district	POs opened in 92-93		POs opened in 93-94	
		EBOs*	DSOs**	EBOs	DSOs
1.	Adilabad dist.	..	..	2	..
2.	Anantapur dist.	..	1	..	..
3.	Chittoor dist.	1	..	..	..
4.	Cuddapah dist.	1	1	..	..
5.	East Godavari dist.	1	..	2	..
6.	Hyderabad dist.	..	4	..	..
7.	Karimnagar	1	..	1	..
8.	Khammam dist.	..	..	2	..
9.	Medak dist.	..	1	..	..
10.	Nizamabad dist.	1	..	1	..
11.	Rangareddy dist.	1	2	1	3
12.	Srikakulam dist.	..	..	1	..

Sl. No.	Name of Revenue district	POs opened in 92-93		POs opened in 93-94	
		EDBOs*	DSOs**	EDBOs	DSOs
13.	Visakhapatnam dist.			2	1
14.	West Godavari dist.			1	..
		6	9	13	4

\* Extra Departmental Branch Post Offices

\*\* Departmental Sub Post Offices

**Communication Facilities in  
Andaman and Nicobar Islands**

3616. SHRIMATI GEETA MUKHERJEE : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is acute communication difficulty in Andaman and Nicobar Islands both from mainland to the Island and Island to Island;

(b) whether a ship has been withdrawn from the service of mainland to Island for Haj Pilgrims creating great communication difficulties; and

(c) if so, the reasons for chartering a ship specially for Haj Pilgrims from all over the country and give the ship taken for that purpose back to Andaman Administration ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No serious difficulties on the transportation of passengers on the mainland-Andaman and the inter-island sectors have come to the notice of the Government.

(b) and (c) The passenger-cum-cargo ship m.v. Nicobar has been withdrawn from mainland Andaman sector for operation of Haj sailings in 1994. This vessel is expected to resume operations on the mainland Andaman sector by end July, 1994 after completion of Haj sailings. Government had considered the alternative of chartering a passenger vessel for Haj pilgrims, but this was not found feasible. As per the decision taken by the government, special flights are being operated on the mainland Andaman sector in lieu of m.v. Nicobar.

**Works on National Highway - 49**

3617. SHRI P.C. THOMAS : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether detailed proposals have been submitted for works on National Highway - 49 for the section passing through Kerala State; and

(b) if so, the priority works to be undertaken and the details of funds allotted for each item?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b). Yes, Sir. Nine detailed proposals received from the State PWD have been administratively approved for an amount of Rs. 187.33 lakhs during 1993-94. Funds are allotted state-wise for all the national highways in a State and not national highway-wise or project-wise.

**Investment in Telecom Sector**

3618. SHRI AMAL DATTA : Will the Minister of COMMUNICATION be pleased to state :

(a) the quantum of funds to be invested in the telecom sector during the 8th Plan;

(b) the name of different sources from where the funds would be mobilised i.e. Government, private sector and foreign sources;

(c) the name of different sectors of the Telecom Department in which the funds would be invested; and

(d) the quantum of funds to be

received from foreign sources in the form of equity and credit separately?

as approved by Planning Commission to be invested in the Telecom Sector during the 8th Plan is Rs. 25,137 Crores.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The quantum of funds

(b) The different sources from where the funds would be mobilised are as under :-

Internal Resources - Rs.	17,721.00 Crores.
Bonds/EBR - Rs.	7,026.00 Crores.
Budgetary Support - Rs.	390.00 Crores.
Total : Rs. 25,137.00 Crores.	

(c) The different sectors of the Telecom Department in which the funds

would be invested are as under :-

D.O.T. (including MTNL) - Rs.	23,946.00 Crores
Wireless Monitoring Organisation - Rs.	26.00 Crores
V.S.N.L. - Rs.	800.00 Crores
I.T.I. - Rs.	350.00 Crores
H.T.L. - Rs.	15.00 Crores
Total : Rs. 25,137.00 Crores.	

(d) The quantum of funds to be received from foreign sources in the form of equity  
- NIL

in the form of Credit- Rs. 364 Crores. as foreign assistance to be routed through budget.

#### Telephones in Post Offices

3619. SHRI AMAR ROY PRADHAN : Will the Minister of COMMU-

NICATIONS be pleased to state :

(a) the number of Post Offices/Sub-Post Offices without Public Telephone facility as on March 31, 1994, State-wise;

(b) the steps being taken by the Government to provide this facility in all post offices; and

(c) the time by which all post offices/sub-post offices are likely to be covered under the plan?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The information is being collected and will be laid on the Table of the House.

(b) and (c) The Government have adopted a policy for providing telephone facility to all Panchayat Villages progressively by March 31, 1995 subject to availability of resources. Post Office is only one of the suggested locations and there is no proposal to provide Public Telephones at all the Post Offices/Sub-Post Offices.

#### **Repairs of National Highways**

3620. DR. K.V.R. CHOWDARY : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the total amount spent on the repairs of the National Highway passing through East Godavari district of Andhra Pradesh during each of the last three years; and

(b) the amount proposed to be spent thereon during 1994-95 ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b) The allocation of funds for the maintenance and repairs of National Highways is made state-wise and not district-wise.

#### **Agreement on Non Proliferation with Pakistan**

3621. SHRI P.P. KALIAPERUMAL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Pakistan has proposed a bilateral agreement with India to check

missile proliferation in South Asia;

(b) if so, the details thereof and the response of the Government thereto;

(c) whether Pakistan has been supplied with M-11 missiles alongwith its technology by China and if so, the details thereof; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) No, Sir.

(b) Does not arise.

(c) Government have seen reports regarding the acquisition by Pakistan of 54 M-11 surface-to-surface missiles from China.

(d) China is aware of India's concern regarding the supply of sophisticated arms and missiles to Pakistan. Government constantly monitor all developments having a bearing on national security and take necessary measures to safeguard it.

#### **Pakistan's Support to Ultras**

3622. SHRI GURUDAS KAMAT :  
SHRI VILAS MUTTEMWAR :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Pakistan Prime Minister has publicly announced to support Jammu and Kashmir ultras stand;

(b) if so, whether the Government intends to take up this matter at the international level;



(c) if so, the details thereof; and

(d) if not, the reasons therefor and the further steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Pakistani leaders have on several occasions made statements regarding the situation in Jammu and Kashmir, which have provided encouragement to the militants to indulge in violent activities.

(b) to (d) Government have and will continue to take all measures to apprise the international community about the true facts regarding the situation in Jammu and Kashmir and Pakistan's support to terrorist activities directed against India.

[*Translation*]

#### **Small Steel Industries**

3623. SHRI ARJUN SINGH YADAV : Will the Minister of STEEL be pleased to state :

(a) whether the increase in excise duty on raw materials has adversely affected small steel industries; and

(b) if so, the action Government propose to take to reverse this situation?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) Representations have been received from different sections of the Steel Industry, including Small Steel Industries, against the increase in excise duty on iron and steel products. The Induction Furnace units have *inter alia* stated that the effect of increase in excise

duty from Rs. 1000/- per tonne to 15% advalorem has resulted in price increase of Rs. 400/- per tonne on ingots produced by them. They have requested for reduction of excise duty on mild steel items from 15% to 5% advalorem. The rolling industry has represented that the increase in excise duty from Rs. 1000/- per tonne to 15% advalorem will result in increase of prices of their products by about Rs. 2000/- per tonne. They have requested for restoration of exemption from payment of excise duty which was earlier available to them and also for reduction of excise duty on all steel items to Rs. 1000/- per tonne.

(b) These representations are under the consideration of the Government.

[*English*]

#### **Nuclear Capability**

3624. SHRI CHITTA BASU : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) Whether the Stockholm Peace Research Institute has in a recent survey concluded that India can produce 60 N-War heads; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Sir. In a publication of the Stockholm Peace Research Institute, it is stated that by the end of 1991, the weapon grade plutonium inventory available with India amounted to 290 kgs. SIPRI has assumed that if 5 kgs of weapon grade plutonium is used in each weapon, this amount would be enough for

almost 60 weapons.

(b) Government's consistent position has been that India's nuclear programme is only for peaceful purposes.

[*Translation*]

### **Assistance to Iraq**

3625. SHRI VISHWANATH SHASTRI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government of Iraq has sought any assistance for the withdrawal of economic sanctions imposed against it by the United Nations;

(b) if so, the action being taken by the Government in this regard;

(c) whether the Government have decided to activate the non-alignment movement for the withdrawal of economic sanctions imposed against Iraq; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Government of Iraq has informed us of the adverse impact of the UN economic sanctions on its socio-economic conditions.

(b) India has advocated phased lifting of UN sanctions in tandem with Iraqi compliance with the UN Security Council resolutions.

(c) and (d) It is for Government of Iraq itself to activate the Non-Aligned Movement for this purpose.

[*English*]

### **Internationalisation of Ganga Water Dispute by Bangladesh**

3626. SHRI NITISH KUMAR : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware of the revival of campaign by Bangladesh against India regarding river water dispute by taking up the issue with foreign diplomats in Dhaka; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir.

(b) Government's reaction to the reference made by the Prime Minister of Bangladesh at United Nations General Assembly is in the statement released by Ministry of External Affairs on October 8, 1993 (copy attached). Bangladesh's attempt to internationalise the River Water sharing issue is not acceptable to India since this is a bilateral issue, for the resolution of which India remains committed through a purposeful dialogue.

### **STATEMENT**

Sub : *Official spokesman, in response to a query on the Bangladesh P.M.'s reference to the bilateral issue of River Waters in her address to the UNGA.*

In answer to a query on the Bangladesh Prime Minister's address to the UN General Assembly, the Official Spokesman said that India noted with considerable regret that the Prime Minister of Bang-

ladesh thought it fit to raise the bilateral issue of River Waters in her statement at UN General Assembly on October 1, 1993. Her reference to the Farakka Barrage and related issues neither do justice to the documented facts nor refer to the understanding in May '92 between Prime Minister of India and Prime Minister of Bangladesh on the principles and framework of a solution. India remains committed to devising "an equitable, long term and comprehensive arrangement" on water sharing with Bangladesh through bilateral discussions.

When Bangladesh confirms its interest in a meaningful dialogue on these principles and is able to overcome the temptation to play politics with the important River Waters issue, it should be possible to conclude a mutually acceptable Agreement. India continues to be ready for a constructive dialogue with Bangladesh on the subject.

New Delhi  
8 October 93.

### **Energy Management Centre in Kerala**

3627. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of POWER be pleased to state :

(a) whether there is any proposal to provide financial assistance to Kerala for setting up of an Energy Management Centre; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) Ministry of Power has not received any proposal from

Kerala seeking financial assistance for setting up of an Energy Management Centre.

(b) Does not arise.

### **Iran's Offer of Good Offices**

3628. SHRI R. JEEVARATHINAM :  
SHRI VILAS MUTTEMWAR :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware of the recent reports regarding Pakistan's announcement to accept the offer of good offices by Iran for a settlement of the Kashmir issue; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Government have seen press reports to this effect.

(b) Government are committed to resolving all outstanding issues between India and Pakistan peacefully and through bilateral negotiations under the Simla Agreement.

### **Agro Based Industries**

3629. SHRI SOBHANAD-  
REESWARA RAO  
VADDE :  
SHRI RAMESHWAR  
PATIDAR :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the provisions made by the Union Government for the development of agro-based industries during the last three years upto January 1, 1994;

(b) the amount provided annually to each State during the above period;

(c) whether the Government propose to set up Integrated Development Centres for the promotion of agro-based industries;

(d) if so, the details thereof; and

(e) the State-wise allocations made in the agro-based industries for 1994-95?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) Ministry of Food Processing Industries has formulated several developmental Plan Schemes for the overall development of Food Processing Industries. The Plan outlay approved by the Planning Commission for these Schemes during 1992-93 and 1993-94 was Rs. 40 crores and Rs. 47 crores respectively. During 1991-92 the Plan outlay approved was Rs. 40 crores.

(b) to (e) The Ministry of Food Processing Industries does not set up Food Processing Unit directly in any State. However, under the Plan Schemes of this Ministry assistance is provided to State Government Organisations/Joint Sector Companies/Cooperative Societies/Voluntary Organisations etc. for setting up/upgrading Food Processing Industries.

No state-specific earmarking of Plan funds is made.

#### **Privatisation of Ports in Gujarat**

3630. SHRI GHANDRESH PATEL

: Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether there is any proposal to hand over some Ports in Gujarat to private companies;

(b) if so, the details thereof and the reasons therefor; and

(c) the terms and conditions for handing over the same?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) The State Government of Gujarat has not submitted any proposal to the Central Government for handing over any Port to a private party.

(b) and (c) Do not arise.

#### **Privatisation of Bumpur Steel Plant**

3631. SHRI SATYAGOPAL MISRA : Will the Minister of STEEL be pleased to state :

(a) whether the Government have received representations opposing the move to privatise the Bumpur Steel Plant;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken to safeguard the interests of the employees?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) Yes, Sir.

(b) Government have decided to allow private sector participation in the equity and management of HSCO for the purpose of ensuring expeditious modern-

isation of its Burnpur Steel works. Government proposed to introduce a Bill for empowering Government to allow Steel Authority of India Limited (SAIL) to transfer its shareholdings in IISCO to private persons for this purpose. The Bill is currently under consideration of the Department-Related Parliamentary Standing Committee on Industry.

(c) While seeking to enlist private participation in IISCO, Government have committed themselves to protect the interests of the employees. There will be no retrenchment. The management will be free to rationalise the manpower and retrain and redeploy them but based on the goodwill of the workforce. The terms and conditions of the continued employment of the employees will not be inferior to those they are currently entitled to.

[*Translation*]

**Indian Institute of Packaging in Bihar**

3632. SHRI RAM KRIPAL YADAV : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the State Government of Bihar has made any request to the Union Government to set up a unit of the Indian Institute of Packaging in Bihar;

(b) if so, the details in this regard; and

(c) the steps taken by the Government to accord approval in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) to (c) The Indian Institute of Packaging,

Bombay has informed that in response to a request from the Government of Bihar for setting up of a satellite centre at Patna, the Institute had advised the Government of Bihar to initially create the awareness amongst the packaging material manufacturers and users by holding a few programmes before considering setting up of this Centre. The Indian Institute of Packaging is an autonomous institute and largely funded by the industry. The Institute had also requested for information regarding infrastructure and other inputs from the Government of Bihar. The Institute has informed that they have not received any further response from the Government of Bihar.

[*English*]

**Fishing Problems in Palk Strait**

3633. SHRI N. DENNIS :  
DR. KRUPASINDHU BHOI :  
SHRI SUDHIR GIRI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the nature of fishing problems persisting in the Palk Strait separating India and Sri Lanka;

(b) the average of the number of Indian people fishing in the area per prawn season during the period from 1985 to 1993;

(c) the number of Indian fishermen killed in the area by the Sri Lanka security forces during the last three years;

(d) whether the Government have contemplated any suitable measures to solve the long standing problems of the Indian fishermen; and

(e) if so, the details thereof and if not, the reasons therefor?

[*Translation*]

**Shri K.P. Rao Committee**

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) the problems of Indian fishermen in the Palk Strait relate to the incidents of harassment of and attacks on Indian fishermen by Sri Lankan Navy.

3634. DR. CHINTA MOHAN :  
DR. MAHADEEPAK SINGH  
SHAKYA :

Will the Minister of POWER be pleased to state :

(b) This information is being collected and will be placed before the House.

(a) whether the Union Government have received the recommendations made by Shri K.P. Rao Committee;

(c) As per information sent by Tamil Nadu Government on incidents of firing on Indian fishermen by Sri Lankan Navy during the last three years, a total of 24 fishermen were killed in these incidents. In response to our demarches to Sri Lankan Government, the latter have denied the involvement of Sri Lankan navy in most of these incidents, while its response in some cases is awaited.

(b) if so, the details of these recommendations;

(c) whether the Government have decided to implement these recommendations;

(d) if so, the details of the scheme formulated for this purpose; and

(e) the extent of profit likely to be earned by the country annually as a result of implementation of these recommendations?

(d) and (e) The problems of fishermen in the Palk Strait area have been under active discussion by the Government with the Government of Sri Lanka. This issue was discussed between the two Governments at Foreign Secretary level talks held in Delhi in October 1993, and again between senior officials of the two Governments in Colombo in March 1994. During these discussions, the Government conveyed its strong concern over the recent incidents affecting Indian fishermen. Both sides have decided to implement effectively the agreed measures to prevent such incidents, as also to keep in touch on this matter.

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) The Report of K.P. Rao Committee on "principles of fixation of tariff for the Central Sector Power Stations", was received by the Central Government in the month of June 1990. The Committee suggested formulation of a two part tariff formula applicable for thermal power stations, comprising fixed charges and variable charges, as also, a single-part formula for hydro-stations.

(c) Yes, Sir.

(d) The Central Government had decided to implement the Report without any material changes and advised State Governments and SEBs, accordingly.

(e) Since the Report deals with fixation of tariff from Central Power Stations to SEBs, it is not feasible to assess the extent of profit to be earned by the country annually.

### **Koel Karo Project**

3635. SHRI SURYA NARAYAN SINGH : Will the Minister of POWER be pleased to state :

(a) whether the Union Government have taken a decision to stop construction of the Koel Karo hydel project;

(b) if so, the reasons therefor;

(c) whether the Government of Bihar has submitted a representation in this regard;

(d) if so, the details thereof; and

(e) whether the Union Government propose to take steps for the construction of this project after reviewing its decision in view of the backwardness of the tribal dominated areas and the shortage of irrigation facilities and power thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) No, Sir. Govt. of India was however, in December 1993, compelled to inform the Govt. of Bihar, who were seeking immediate steps to implement the project, that the State Govt. may explore the possibility of execution of the Koel Karo Hydroelectric Project through private participation since

the current resource position of NHPC, just does not enable it to start work immediately on this large project.

(c) and (d) The Govt. of Bihar has expressed its inability to allocate funds from the State Plan and requested the Govt. of India to provide funds for the project or direct NHPC to arrange funds from external agencies.

(e) The Govt. of India is committed to take up execution of the project as soon as the resource position permits.

### **Tehri Dam**

3636. SHRI PRABHU DAYAL KATHERIA :  
SHRI RAJVEER SINGH :

Will the Minister of POWER be pleased to state :

(a) the construction phase of the Tehri Dam project in Uttar Pradesh at present;

(b) the total amount spent so far on this project;

(c) whether it is a fact that due to some hurdles the construction work of this project has been delayed;

(d) whether the Government are taking any measures to remove those hurdles; and

(e) the time by which this project is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) State-I of the Tehri Dam Hydroelectric Power Project

(1000 MW) is currently under implementation. Presently, all the four diversion tunnels and the head race tunnels have been completed, the river has been diverted, and the foundation of the main dam has been laid over the entire length. The rehabilitation works connected with the construction of the Cofferd Dam have also been practically completed.

(b) An expenditure of Rs. 863.67 crores had been incurred on the Project till 28.2.1994.

(c) and (d) The Tehri Dam and Hydro Power Plant was initially under implementation in the State Sector by the Government of Uttar Pradesh since 1978. Due to paucity of funds, it was decided in 1986 to implement this project as a joint venture of the Government of India and the Government of Uttar Pradesh and the project works were handed over in June, 1989 to the Tehri Hydro Development Corporation for implementation. The funding arrangements for the Project were then tied up through assistance from the erstwhile USSR. Progress on construction of the Project has suffered due to funding constraints resulting from the subsequent disintegration of the USSR and also because of environmental concerns. All these issues have been settled and the Government approval for implementation of the Project has been accorded in March, 1994.

(e) Two units each of 250 MW are proposed to be commissioned in 1997-98 and the other two units in 1998-99.

[English]

**Oil Jetty at Paradip Port**

3637. SHRI LOKANATH

CHOUDHURY : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal for the construction of Oil Jetty at Paradip Port;

(b) if so, the details thereof; and

(c) the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

**Construction of Roads and Bridges in Bastar, M.P.**

3638. SHRI MANKU RAM SODI : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether any special central assistance was approved in February, 1991 for the construction of roads and bridges in Bastar in Madhya Pradesh;

(b) if so, the details thereof, including the number of proposed projects;

(c) the progress of work on the said projects upto March 31, 1994; and

(d) the time by which the works are likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) to (d) Do not arise.



[English]

**Bharat Gold Mines**

3639. SHRI M.G. REDDY : Will the Minister of MINES be pleased to state :

(a) whether the Bharat Gold Mines has been incurring heavy losses for the last three years;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken to make Bharat Gold Mines economically viable?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) and (b) Due to depletion of ore reserves, fall in grade, ultra-depth of mines and surplus manpower, Bharat Gold Mines Ltd. has been incurring losses in the last three years, as per details given below :-

(Rs./Crores)

Year	Losses incurred
1991-92	42.28
1992-93	34.40
1993-94	35.44 (Provisional)

(c) Board for Industrial & Financial Reconstruction (BIFR) is having the possibility of making this Company economically viable examined through the Industrial Credit and Investment Corporation of India Limited, who the Board has appoint-

ed as their operating agency for this purpose.

**Harassment of Truckers**

3640. SHRI S.M. LALJAN BASHA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether any survey has been conducted regarding the harassment faced by the truck operators operating their vehicles from Madras to Delhi on the National Highway;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c) No such survey has been done by this Ministry. However, in the meeting of the Transport Development Council (TDC) held on 22.1.93, this issue was discussed in details and consequent upon the recommendations of the Council, guidelines as indicated in the Statement enclosed were issued for implementation to all the States/UTs to prevent harassment to truckers.

**STATEMENT**

- (i) For vehicles coming from outside the State, the document/load in respect of goods carriers may be checked as far as possible only at the border points. Within the State, there would be no checking for such vehicles which have already been checked at the State borders. In respect of goods vehicles which operate only with-

in the State, checking would be done on random basis.

- (ii) As far as possible, the checking of drivers should be conducted jointly by the Police/Transport Departments on pre-determined intervals and there should not be a daily checking by either of the authorities. The operators both of the truck and the buses should be freed of the regular checking drives.
- (iii) The documents of stage carriage buses which have valid permits/documents should be checked only once a month/3 months on a random basis. In respect of other buses which operate without permit/registration certificates, it was suggested that there be an enhancement in the fines which could be levied and also a stipulation that such vehicles would be impounded/registration suspended and that such vehicles should not be released even by the Courts unless valid stage carriage permits are obtained.
- (iv) The document of permits of tourist buses operated by companies/individuals recognised by the Department of Tourism should be checked only at the tourist points where the buses are parked for longer periods and when there are no tourists in the buses.
- (v) It was, however, noted that State Governments would be free to deal with the situation of violation of provisions of the Motor Vehicles Act/Rules. However, as far

as possible, harassment of bonafide operators of stage carriage and truck operators would be minimised, if not eliminated. State Government would be free to conduct checking where specific instances come to their notice.

- (vi) State Governments would also consider the desirability of issuing instructions prohibiting officers of the Police Department from the checking of motor vehicles on the road for documents.

[*Translation*]

#### **Telephone Exchanges in Gujarat**

3641. SHRI KASHIRAM RANA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the names of the places in Gujarat where new telephone exchanges have been set up during 1993-94; and

(b) the names of the places where new telephone exchanges are likely to be set up during 1994-95?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Information is given in the Statement enclosed.

(b) About 75 new telephone exchanges are planned to be opened during 1994-95 in Gujarat circle. However actual places will depend on the minimum demand criteria.

**NEW TELEPHONE EXCHANGES SET  
UP DURING 1993-94**

**AHMEDABAD DISTRICT**

1. Bhadra
  2. Vasna
  3. Navrangpura
  4. Kerala
  5. Dholka
  6. Jalila
  7. Trent
  8. Bapunagar
  9. Kuddsar
  10. Lavarpar
  11. Khasta
  12. Vadna-Iyava
  13. One-Pardi
  14. Charodi
  15. Pancham
  16. Piplad
- VADODARA DISTRICT (BARODA)
17. Paniget
  18. Baroda
  19. Tejgadh

**RAJKOT DISTRICT**

20. Pipavdi
21. Derdi
22. Shrinathgadh
23. Suwag
24. Khambhala

**SURAT DISTRICT**

25. Nizar
26. Surat
27. Ghata

**NADIAD DISTRICT**

28. Jinaj
29. Khada
30. Kumbharwadi
31. Radha Vanj
32. Chetarsumba

**MEHSANA DISTRICT BULSAR DISTRICT**

33. Bapsa
34. Dedisan
35. Piludara
36. Ranisar

**BHAVNAGAR DISTRICT**

37. Jira

38. Navagam

39. Patna

40. Ranparāda

BHUU DISTRICT

41. Aadesar

42. Dhaneti

43. Devisar

44. Hada

45. Kandrodi

46. Palsva

47. Jangi

48. Kodai

49. Godhra

JUNAGADH DISTRICT

50. Shimar

51. Khadia

52. Katela

53. Juthan

54. Moddar

55. Jamvala

JAMNAGAR DISTRICT

56. Sonvalia

57. Hapa

58. Meghypar

59. Nagedi

60. Beraja

61. Modpar

62. Hathla

63. Dadiya

64. Morjhar

65. Nanavadala

AMRELI DISTRICT

66. Pipavav

67. Ingrola

68. Tora

69. Junger

70. Sajivadar

71. Jhar Parwtla

72. Khisari

73. Matirala

BULSAR DISTRICT

74. Ambach

BHARUCH DISTRICT

75. Zantor

76. Pariej

77. Sarod

78. Machhasara

GODHRA DISTRICT

79. Mathvas

80. Sevalia

81. Manipur

82. Fatejina Gorda

83. Waghipur

84. Susvav

85. Chokdi

86. Jambu

87. Moti Malvan

88. Lilapar

HIMATNAGAR DISTRICT

89. Nana Delvada

90. Medh

91. Kumbisar

PALANPUR DISTRICT

92. Bhadath

93. Vasada

94. Dhanda

95. Panchada

96. Sasam

97. Terwada

98. Bhoral

99. Khimana

100. Sanadi

101. Sundha

102. Lavana

103. Soni

AMRELI DISTRICT

104. Keriyachad

BHAVNAGAR DISTRICT

105. Kalasar

**U.H.F. System in Himachal Pradesh**

3642. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the names of the districts in Himachal Pradesh where expansion of U.H.F. telephone system has been done during the last one year; and

(b) the expenditure incurred thereon, district-wise and the number of persons benefited as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Bilaspur, Kangra, Kullu, Simla, Sirmaur and Una.

(b) The districtwise expenditure is as per the Statement enclosed. Persons communicating through 21 exchanges in 6 districts have been benefited.

**STATEMENT***Districtwise Expenditure Incurred*

<i>District</i>	<i>Name of the Scheme</i>	<i>Amount (Rs )</i>
Bilaspur	Naina Devi-Una, 2Mbit	67,71,940
Kangra	Dharamsala-Kangra, 8Mbit	76,55,671
	Dharamsala-Nurpur, 8 Mbit	1,30,88,000
	Surani-Jawalamuki, 2 Mbit	39,44,438
Kullu	Nagwain-Surath, 2 Mbit	50,69,191
Simla	Thanedar-Rampur, 8 Mbit	48,34,954
Sirmour	Paonta-Nahan, 8 Mbit	74,63,777
Una	Dropping of 2 Mbit at Bharwain from Una-Bharwain-Jalandhar, 8 Mbit	13,29,326

[English]

**New Policy on Fisheries**

3643 SHRI Y S RAJASEKHAR REDDY Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state

(a) whether the Government propose to announce a new policy on fisheries,

(b) if so, the details thereof, and

(c) the total number of individual licences issued and the number of joint ventures signed for fisheries during 1992 and 1993?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) (a) and (b) A new deep sea fishing policy was announced in March 1991. The policy

involves 3 schemes namely joint ventures, leasing and test fishing

(c) Since the inception of the Ministry, 45 companies have been issued permission for acquisition/operation of deep sea fishing vessels in the Indian Exclusive Economic Zone, under various schemes, namely 100% EOU, indigenous construction, general import, Joint ventures, Test fishing, Leasing etc. 20 companies which entered into joint ventures with foreign fishing companies, have been permitted to take up fishing operations during the year 1992 & 1993

**Development of Haldia Port**

3644 DR ASIM BALA Will the Minister of SURFACE TRANSPORT be pleased to state

(a) the Calcutta Port Trust's property development plan,

(b) whether this plan has been abandoned;

(c) if so, reasons therefor;

(d) whether the Government propose to develop Haldia Port;

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE  
MINISTRY OF SURFACE TRANSPORT

(SHRI JAGDISH TYTLER) : (a) Calcutta Port Trust plans to develop and commercially exploit the surplus lands in the erstwhile Boat Canal and BBD Bag areas.

(b) No, Sir.

(c) Does not arise.

(d) and (e) Statement showing the new schemes included in the eighth five year plan for development of Haldia Port is enclosed.

## STATEMENT

## SCHEMEWISE 8TH PLAN OUTLAY FOR 1992-97

Sl. No.	Name of the Scheme	Est. Org.	Cost Rev.	8th Plan Outlay
1	2	3	4	5
1.	Procurement of locomotives in replacement	4.38	4.38	4.38
2.	Reconstruction of Tippler at Berth No. 3	4.50	4.50	3.55
3.	Replacement of Borth Stackers-cum-Reclaimer	5.00	5.00	5.00
4.	Development of Quay Face before Berth No. 3	5.00	5.00	0.50
5.	Extension of 2nd of Dock & Development	50.00	50.00	0.50
6.	Procurement of two Mobile Cranes	2.00	2.00	1.60
7.	Construction of Both (4 & 5)	14.80	14.80	4.80
8.	Construction of Barge Terminal next to Berth No. 11	5.00	5.00	5.00
9.	Construction of 2nd Common-users Siding in Dock Marshalling yard.	1.10	1.10	0.73
10.	Procurement of one High power Locomotive in replacement.	4.50	4.50	4.50
11.	Procurement of one Medium power Locomotive in replacement.	3.50	3.50	0.40
12.	Extension of Administrative Building (Jawahar Tower)	3.50	3.50	1.50
	Total	103.28	103.28	32.46



[Translation]

**Copper Deposits in Eastern Region**

3645. SHRI SHAILENDRA  
MAHTO :  
SHRI RAMDEW RAM :

Will the Minister of MINES be pleased to state :

(a) whether there are rich deposits of copper in Dhovni, Sidheshwar and Chapri mines at Indian Copper Complex;

(b) if so, whether Hindustan Copper Limited propose to exploit these mines;

(c) whether Hindustan Copper Limited propose to take over the Turamdeeh mines where higher grade copper is available;

(d) whether it is proposed to increase the capacity of Rakha, Surda, Pathar Moda, Kenderdeeh mines;

(e) whether the Government propose to close down Vanalopa mines on the basis of Chelliah Committee report;

(f) whether the Government propose to increase the existing annual capacity of the smelter plant of Indian Copper Complex; and

(g) if not, the details and reason therefor?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) As per the National Mineral Inventory, the total recoverable reserves of copper ore in Dhobani, Chapri and Sidheshwar deposits as on 1.4.1993 are 490 lakhs tonnes containing about 4.3

lakhs tonnes of copper metal.

(b) The Company proposes to develop some of these deposits.

(c) No, Sir.

(d) The Company proposes to expand the installed capacity of mines at Surda, Pathar-gora and Kendadih to produce more copper ore.

(e) The Company proposes to phase out its Mosaboni mine gradually as it has become uneconomic.

(f) and (g) Presently there is no proposal to expand the smelting capacity at Indian Copper Complex (ICC) due to economic consideration.

**Rural Electrification**

3646. SHRI KHELAN RAM  
JANGDE:  
SHRI RATILAL KALIDAS  
VARMA :  
SHRI SHIVLAL NAGJIBHAI  
VEKARIA :  
SHRI ARJUN SINGH YADAV:  
SHRI SHIVRAJ SINGH  
CHAUHAN :  
DR. PARSHURAM  
GANGWAR :  
DR. VISWANATHAM  
KANITHI :  
SHRI BIR SINGH MAHATO :  
SHRI RAM CHANDRA  
VEERAPPA :  
DR. K.V.R. CHOWDARY :

Will the Minister of POWER be pleased to state :

(a) the total financial assistance provided for rural electrification to each

State during 1991-92, 1992-93 and 1993-94;

(b) the number of villages electrified during 1993-94 under Rural Electrification Programme;

(c) whether the Government have formulated any time bound scheme/programme for electrification of all villages in each State;

(d) if so, the details in this regard; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE  
MINISTRY OF POWER (SHRI P.V.  
RANGAYYA NAIDU) : (a) The total financial assistance routed through Rural Elec-

trification Corporation (REC) for Rural electrification in each State during the years 1991-92, 1992-93 and 1993-94 is given in the Statement - I enclosed.

(b) State-wise progress of village electrification during 1993-94 are given in the enclosed Statement-II.

(c) and (d) No, Sir. The rural electrification programmes are fixed on annual basis by the Planning Commission, in consultation with the State Electricity Boards, keeping in view the overall availability of resources, and the proposals received from the SEBs concerned.

(e) Rural Electrification is a continuing process. The unelectrified villages will be taken up for electrification in the Eighth and subsequent Five Year Plans, subject to availability of funds and other inputs.

## STATEMENT - I

FINANCIAL ASSISTANCE BY THE RURAL ELECTRIFICATION CORPORATION  
TO EACH STATE DURING 1991-92, 1992-93 AND 1993-94

(Rs. in crores)

S.No.	State	1991-92	1992-93	1993-94 (Till Nov.)
1.	Andhra Pradesh	28.21	42.15	104.7
2.	Arunachal Pradesh	4.00	4.50	5.2
3.	Assam	6.00	2.76	-
4.	Bihar	11.44	3.77	4.75
5.	Gujarat	22.54	25.03	36.58
6.	Haryana	21.76	21.23	18.25
7.	Himachal Pradesh	4.66	4.31	4.80
8.	Jammu and Kashmir	4.16	7.06	4.04
9.	Karnataka	21.90	29.70	35.13
10.	Kerala	12.65	9.09	14.31
11.	Madhya Pradesh	127.93	91.34	122.38
12.	Maharashtra	47.92	33.01	56.47 + 25.00*

S.No.	State	1991-92	1992-93	1993-94 (Prov.)
13.	Manipur	6.26	7.29	9.43
14.	Meghalaya	5.19	5.58	1.90
15.	Mizoram	6.85	7.63	12.27
16.	Nagaland	1.58	2.00	2.12
17.	Orissa	33.04	10.79	23.08
18.	Punjab	17.11	10.60	15.90
19.	Rajasthan	44.99	58.04	75.66
20.	Sikkim	2.71	3.20	3.17
21.	Tamil Nadu	27.37	25.00	49.51 + 20.00*
22.	Tripura	6.00	4.76	7.94
23.	Uttar Pradesh	86.50	41.68	72.42
24.	West Bengal	37.01	17.74	17.49
	Total	587.84	474.26	694.62 + 45.00*

\* the Note : OECF/Cooperative loans are included in respective state figures.

\* Bridge loan

## STATEMENT - II

## STATEWISE ACHIEVEMENT OF VILLAGE ELECTRIFICATION DURING 1993-94

Sl. No.	States	Villages electrified during 1993-94
1.	Andhra Pradesh	@
2.	Arunachal Pradesh	11 (a)
3.	Assam	Nil (b)
4.	Bihar	54 (c)
5.	Goa	@
6.	Gujarat	@
7.	Haryana	@
8.	Himachal Pradesh	@
9.	Jammu & Kashmir	Nil (b)
10.	Karnataka	@
11.	Kerala	@
12.	Madhya Pradesh	680 (d)
13.	Maharashtra	@
14.	Manipur	33 (c)

<i>Sl. No.</i>	<i>States</i>	<i>Villages electrified during 1993-94</i>
15.	Meghalaya	15 (c)
16.	Mizoram	28 (c)
17.	Nagaland	Nil (d)
18.	Orissa	52 (d)
19.	Punjab	@
20.	Rajasthan	674 (d)
21.	Sikkim	@
22.	Tamil Nadu	@
23.	Tripura	105 (c)
24.	Uttar Pradesh	382 (d)
25.	West Bengal	241 (d)
	<b>Total States</b>	<b>2275</b>
	<b>Total UTs</b>	<b>@</b>
	<b>Total (All-India)</b>	<b>2275</b>

(a) - Achievement from 1.4.93 to 31.8.93 (b) - Achievement from 1.4.93 to 31.12.93 (c) - Achievement from 1.4.93 to 31.1.94

(d) - Achievement from 1.4.93 to 28.2.94.

@ - 100% villages electrified.

**STD in Tehsil Headquarters in  
Rajasthan**

3647. SHRI BHERU LAL MEENA  
: Will the Minister of COMMUNICATIONS  
be pleased to state :

(a) the policy formulated by the  
Government to connect the Tehsil Head-  
quarters of Rajasthan with STD;

(b) the time by which the Tehsils of  
Udaipur district are likely to be connected  
with STD;

(c) whether any priorities have been  
fixed to connect the Tehsils in tribal areas  
with STD; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE  
MINISTRY OF COMMUNICATIONS (SHRI  
SUKH RAM) : (a) As per the objectives  
of 8th Five Year Plan, all the Tehsil  
Headquarters are proposed to be linked  
with STD facility by 1.4.1995.

(b) All the 10 Tehsil Headquarters  
of Udaipur District have already been  
connected to the STD network as on  
31.3.94.

(c) and (d) Does not arise in view  
of (b) above.

**Private Steel Plants**

3648. SHRI SHANTARAM  
POTDUKHE : Will the Minister of STEEL  
be pleased to state :

(a) whether proposals for setting up  
of Steel Plants have been received by the  
Government from private parties;

(b) if so, the details thereof; and

(c) the number of plants to be  
established in the private sector, their  
location and installed capacity?

THE MINISTER OF STATE OF THE  
MINISTRY OF STEEL (SHRI SONTOSH  
MOHAN DEV) : (a) and (b) Under the New  
Industrial Policy announced in July, 1991,  
the Iron and Steel Industry has been  
removed from the list of industries reserved  
for the public sector, and also exempted  
from the provisions of compulsory licens-  
ing under the Industries (Development and  
Regulation) Act, 1951 subject to certain  
locational restrictions. No industrial licence  
is therefore required to set up new steel  
plants.

(c) According to information availa-  
ble at present, the following steel plants  
of large capacities have been proposed:-

State	Name of the Unit	Location	Proposed capacity (Liquid Steel) in lakh tonnes/ year
Andhra Pradesh	M/s Vijayanagaram Steel Plant (ARM Steel Plant)	Sitanagaram	22.0 (in phases)
Bihar	M/s Punjab Steel Products Ltd.	Indranagar	10.5 (in phases)
Gujarat	M/s Essar Gujarat Ltd.	Hazira	22.0
Karnataka	One Unit at Vijayanagar	Thoranga Bellary	11.0
	M/s Jindal Vijayanagar Steel Ltd.	-do-	12.90
	M/s Jaiprakash Eng. & Steel Co. Limited	Mangalore	12.00 (in phases)
Maharashtra	M/s Nippon Denro Ispat Limited	Raigad	13.20
	M/s Lloyds Steel Industries Ltd.	Wardha	4.40



State	Name of the Unit	Location	Proposed capacity (Liquid Steel) in lakh tonnes/ year
Madhya Pradesh	M/s Usha Ispat Limited	Redi	11.50
	M/s Mukand Ltd.	Bastar	12.00
	M/s J.K. Industries Limited	Raipur	6.00
	M/s Jindal Strips Limited	Raigarh	5.50
	M/s Nagpur Alloy Casting Ltd.	Raipur	5.50
	M/s S.M. Iron & Steel Industries Limited	Bastar	7.00
Orissa	M/s Kalinga Steels (India) Limited	Daitari	13.75
	M/s Neolachal Ispat Nigam Limited	Daitari	8.40

State	Name of the Unit	Location	Proposed capacity (Liquid Steel) in lakh tonnes/ year
	M/s Orient Steels Limited	Daitari/ Khuntapani	11.50 (in phases)
	M/s Mideast Integrated Steel Ltd.	Daitari	10.50 (in phases)
	M/s Brahmani Iron & Steel Company	Daitari	12.00 (in phases)
	M/s Bhushan Steel & Strips Limited	Daitari	13.00 (in phases)
Uttar Pradesh	M/s Malvika Steel Products Limited	Jagdishpur	12.00 (in phases)
West Bengal	M/s Birla Technical Services	Belur	8.00
Tamil Nadu	Tamil Nadu Industrial Development Corporation	South Arcot	3.25

**Requirement of Ships**

3649. SHRIMATI SUSEELA GOPALAN : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any proposal to allot ten per cent of our requirement of ships to our shipyards for the coming three years on negotiated terms;

(b) if so, the details thereof;

(c) if so, the reasons therefor; and

(d) the other steps proposed to be taken for making the shipyards of our country competitive against foreign shipyards?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) and (c) Do not arise.

(d) A revised package regarding pricing and financing of ocean going ships has been issued by Government on 8.9.93 consisting of the following :

- (i) The price of an ocean going vessel to be built at Indian Public Sector yards may be fixed on the basis that the public sector yard would participate in the open tender and be permitted to match the lowest bid and thereafter be entitled to 30% extra price over the above price, 20% being payable by the Government and 10% by the ship owner.
- (ii) Loans at concessional rate of 9% to the extent of 80% of the cost of a ship may be given to the shipping companies placing or-

ders with Indian yards. The interest subsidy will be administered by Ministry of Surface Transport. These funds may be routed through the yards.

- (iii) Fixation of price in terms of US \$/Japanese Yen and the ship owners to pay each stage in instalment to the shipyard at market determined parity rate of foreign exchange prevailing on the date of actual payment. The date of payment however, will be as per the contract schedule and the shipyards will not be entitled to any valuation beyond the stipulated date. Suitable clause for paying liquidated damages for delays in completion of work will be incorporated in the contract.
- (iv) The subsidy to be released by Government will be paid along with the payments received by the shipyards for stage payments as per the prevailing market determined rate of exchange.
- (v) Ships for which the import content is likely to exceed the price of the same vessel should not be built indigenously.

The price benefit envisaged at (i) above shall be admissible for a period of two years.

**Permission for Mining**

3650. SHRI ANNA JOSHI :  
SHRI A. VENKATESH NAIK :

Will the Minister of MINES be pleased to state :

(a) the number of NRI companies and multinational companies that have applied for permission for mining in the country;

(b) the number of such companies granted permission during the last one year and the details of agreement reached thereon; and

(c) the time by which these companies are likely to start commercial production?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) to (c) The information is being collected from various State Governments and will be placed on the Table of the House.

#### **Land Route for Indian Visitors to Myanmar**

3651. SHRI RAM PRASAD SINGH :  
SHRIMATI GIRIJA DEVI :  
SHRI MANJAY LAL :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any proposal is under the consideration between the Union Government and Myanmar for allowing Indian citizens to visit Myanmar on Indian Passport in order to facilitate them to meet their relatives in Myanmar; and

(b) if so, the details thereof and the steps being taken by the Government in

this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b) Indian passport holders can presently travel to Myanmar by air. There is presently no proposal for their travel by the land route.

#### **Post Offices in Madhya Pradesh**

3652. SHRI BHEEM SINGH PATEL : Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 1748 on July 20, 1992 and state :

(a) the targets fixed and achieved during 1992-93; and

(b) the number of new Post Offices opened in the rural areas of Madhya Pradesh during above period, district wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) during 1992-93, against a target for opening of 62 post offices, 114 post offices were opened.

(b) The number of new post offices opened in the rural areas of Madhya Pradesh, district-wise, during the year 1992-93 is given in the Statement enclosed.

#### **STATEMENT**

*Details of Number of Post Offices Opened During 1992-93 in Madhya Pradesh Circle, District-wise*

<i>S.No.</i>	<i>Name of the District</i>	<i>Post Offices opened during 1992-93</i>
1.	Bhopal	-

<i>S.No.</i>	<i>Name of the District</i>	<i>Post Offices opened during 1992-93</i>
2.	Bhind	2
3.	Balaghat	-
4.	Bilaspur	4
5.	Bastar (Jagdalpur)	-
6.	Betul	11
7.	Chhatarpur	1
8.	Chhindwara	1
9.	Damoh	2
10.	Dewas	-
11.	Datia	1
12.	Dhar	9
13.	Durg	3
14.	Gwalior	2
15.	Guna	4
16.	Hoshangabad	2
17.	Indore	5
18.	Jabalpur	1
19.	Jhabua	8
20.	Khandwa	3
21.	Khargone	6
22.	Mandsaur	5
23.	Morena	1

<i>S.No.</i>	<i>Name of the District</i>	<i>Post Offices opened during 1992-93</i>
24.	Mandla	-
25.	Narsinghpur	-
26.	Panna	-
27.	Raigarh (Bio)	2
28.	Raisen	5
29.	Ratlem	7
30.	Rajnandgaon	-
31.	Raigarh	-
32.	Raipur	3
33.	Rewa	-
34.	Sagar	11
35.	Sehore	-
36.	Shivpuri	3
37.	Seoni	1
38.	Satna	2
39.	Sarguja (Ambikapur)	1
40.	Shahdol	3
41.	Sidhi	1
42.	Shajapur	-
43.	Tikamgarh	1
44.	Ujjain	-
45.	Vidisha	-
Total		114

[English]

AGNIHOTRI :  
SHRI PRAKASH V. PATIL :**AT & T Switching System**

3653. DR. RAJAGOPALAN SRIDHARAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether M/s AT. and T and Tatas have entered into any joint venture for the manufacture of AT and T Switching Systems and large digital public telephone exchanges in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) As per information memorandum submitted by M/s. AT & T switching system (India) Pvt. Ltd. in March, 1992 the details of the project are :

1. Item of manufacture :  
Digital electronic switching equipment and systems;
2. Annual proposed production capacity : 5 lakh lines.
3. Investment : Rs. 49.5 crores.
4. Foreign equity : 51% (Rs. 17.85 crores).

[Translation]

**Telephone Equipments to Customers**

3654. SHRI RAM SINGH  
KASHWAN:  
SHRIMATI KRISHNENDRA  
KAUR (DEEPA) :  
SHRI RAJENDRA

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Department of Telecommunications has decided to stop supply of telephone instruments and accessories including FAX machines to customers at their premises from October 1994.

(b) if so, the facts and reasons therefor; and

(c) the steps being taken to enable the customers/subscribers to install telephone equipments and Fax machines of their choice?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c) Sir, the proposal to discontinue provision of telephone instruments and its accessories at customer's premises is under active consideration of the Government. The Department of Telecom does not supply FAX machines to telephone subscribers.

**Levy of Octroi**

3655. SHRI ATAL BIHARI  
VAJPAYEE :  
SHRI SURESHANAND  
SWAMI :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the States which levy Octroi at present and those which have abolished it,

(b) the present stage of the proposal to abolish Octroi in the States where it is levied and to compensate the revenue loss that may be incurred by these States on account of its abolition; and

(c) the average expenditure incurred for collection of each rupee as Octroi?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) At present Octroi is being levied in Gujarat, Haryana, Maharashtra, Manipur, Orissa, Punjab, Rajasthan and West Bengal. In Delhi, Octroi was abolished w.e.f. 31-3-93.

(b) The Committee under the Chairmanship of the Chief Minister of West Bengal with the Chief Ministers of Bihar, Gujarat, Haryana, Maharashtra and Orissa as members and Dr. Raja Chelliah, Fiscal Adviser to the Government of India as associate member was constituted on 19th August, 1993 to examine the issues relating to Octroi, its rationalisation and improvements in the method of its collection, etc.

The last meeting of the Committee was held on 11/4/1994. The Committee has not favoured the abolition of Octroi. However, the Committee has not so far submitted its report to the Government.

(c) No such data is available.

[English]

#### **Permanent Restoration Fund**

3656. SHRI RUPCHAND PAL : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Permanent Restoration Fund for the National Highway-II 696

Kmph. to 663 Kmph. in Hooghly district of West Bengal has not been received for the last ten years; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b) The National Highway No. 2 terminates at km. 669.3 near Calcutta and the reach km. 669.3 and km. 682 is an Urban link. There is no separate Permanent Restoration Fund for National Highways. However, National Highways are kept in traffic worthy condition out of the available funds for their Maintenance and Repairs.

[Translation]

#### **Commemorative Postal Stamps**

3657. DR. GUNWANT RAMBHAU SARODE :  
SHRIMATISHEELAGAUTAM

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the criteria adopted to issue a postal stamp;

(b) the number of commemorative postal stamps which can be released in the memory of a person;

(c) whether the Government have prepared a list of names of ex-leaders/freedom fighters for issuing commemorative stamps in their memory;

(d) if so, the details thereof and when the same are likely to be released;

(e) whether the Government have



received any proposal to release a commemorative postal stamp on the eve of centenary celebration of great social leader Jyoti Rao Phule; and

(f) if so, the action being taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The Department of Posts issues stamps on personalities/institutions/art/heritage/culture. The commemorative stamps on personalities are issued on the occasion of Birth centenary/10th/25th/50th or 100th death anniversary. No stamps are issued on living personalities.

(b) Generally only one stamp is issued on a personality.

(c) No, Sir.

(d) Does not arise.

(e) and (f) Proposal was received during the year 1989. It was put up the Philatelic Advisory Committee to advise the Government for its approval and the same was not recommended by the Committee since one stamp has already been issued on late Jyoti Rao Phule on 28.11.1977.

[English]

#### **Inclusion of Areas Under Calcutta Telephones**

3658. DR. SUDHIR RAY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is a proposal to select more areas for taking the work of improvement of working of telephones in Calcutta;

(b) whether any steps are being taken in this regard;

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c) The information is being collected and the same will be placed on the table of the House.

#### **T.V. Serials Gathering Dust in Doordarshan**

3659. SHRI SHRAVAN KUMAR PATEL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether dozens of sponsored serials are gathering dust in Doordarshan as reported in the "Indian Express" dated 1, 1994;

(b) if so, the details thereof; and

(c) the reasons for not telecasting the same?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) No, Sir.

(b) and (c) Do not arise.

#### **Power Sector Promoters**

3660. SHRI D. VENKATESWARA RAO :

SHRI BOLLA BULLI  
RAMAIAH:

SHRI SULTAN SALAHUDDIN  
OWAISI :

SHRI S.B. SIDNAL :

Will the Minister of POWER be pleased to state :

(a) whether his Ministry has modified a number of new return norms for the private power sector promoters and the foreign investors;

(b) if so, the details of the norms modified keeping in view the complaints received from the foreign companies as well as private power companies;

(c) whether all the modalities in setting up the power projects by the private sector and foreign companies have been worked out;

(d) if so, the clarifications sought by the foreign investors in this regard; and

(e) the number of power projects proposed to be set up in the country during 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) Recently a Notification regarding sale of electricity by Generating Company was issued which modified the position in this regard. The details of the modifications are in the enclosed Statement.

(c) The financial, legal, administrative and commercial environment under which private power companies including foreign power companies would function have been worked out. The details in this regard have been notified as and widely circulated.

(d) Each private power project has to be specifically negotiated. In the course of each such negotiation, clarifications are issued by the Ministry of Power and when

required.

(e) The following on going private power projects are scheduled for commissioning during 1994-95.

- |                 |   |        |
|-----------------|---|--------|
| 1. Trombay CCGT | - | 80 MW  |
| 2. Bhira PSS    | - | 150 MW |
| 3. Dahanu TPS   | - | 500 MW |

### STATEMENT

#### *Private Sector Development*

Government have been taking a number of measures with a view to promoting additional investment in the Power Sector from the private sector. An Investment Promotion Cell in the Ministry of Power facilitates private sector investment and the Electricity (Supply) Act, 1948 has been amended to provide for participation of the private sector generation companies in generation and distribution. A Tariff Notification was issued in March, 92 providing for the basic determinants for negotiation of Power Purchase Agreements between the independent power projects and the State Electricity Boards. The rates of depreciation provided for various facilities under the Electricity (Supply) Act were also reviewed and were marginally modified in January 1992.

In the light of experience gained over the last two years the position has been further reviewed. Recognising the need for change in keeping with ongoing negotiations between the State Electricity Boards and the proponents of the Power Projects, it has been decided to effect certain modifications in the tariff formula and the rates of depreciation. The main changes are the following :-

- (1) The weighted average rate of depreciation for coal based thermal power projects at 5.02% is inadequate for debt redemption. It has been decided to provide an average rate of 7.50% as the rate of depreciation applicable for all thermal project.
- (2) A number of investors have been requesting that the component of return on equity included in the tariff should be provided for in foreign exchange, to cover investment brought in foreign currency. It has been decided to permit the return on this part of the equity in foreign exchange, but restricted to 16% of the foreign equity.
- (3) In order to take into account larger insurance costs it has been decided that the Operation and Maintenance expenditure shall be computed at either 2.5% of the completed project cost or 2% of the completed/contracted cost plus actual insurance charges, subject to an overall ceiling of 3% of the completed/contracted cost.
- (4) The current tariff formula does not provide for any ceiling on the additional incentive rate payable for generation above the normative PLF level of 68.5%. It has been decided that the additional incentive payable shall not exceed a rate of 0.7% of the return on equity for each percentage increase of PLF. The Notification provides a ceiling, leaving room for negotiations between the State Electricity Boards and promoters in each case. The above incentive payments for additional generation will be without any fixed cost element; and as a result, the cost of electricity of such power shall be substantially lower than the per unit cost of electricity at normative PLF (base cost).

[*Translation*]

### Coverage By National Channels

3661. SHRI BRISHIN PATEL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the States covered by the telecast of five National Channels; and

(b) the total expenditure involved in telecasting various programmes from all the five channels and the profit earned by Doordarshan therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) All States of the country are covered by the Satellite channels of Doordarshan.

(b) During the year 1993-94, Doordarshan incurred an expenditure of Rs. 667.61 crores and earned Rs. 372.98 crores as commercial revenue.

### AIR/Doordarshan Coverage in Madhya Pradesh

3662. DR. LAXMINARAYAN PANDEYA :  
SHRI SHIVRAJ SINGH CHAUHAN :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the entire State of Madhya Pradesh is not covered by Akashwani and Doordarshan network;

(b) if so, the steps taken by the

Government to expand the transmission and telecast range of Akashwani and Doordarshan during the Eighth Five Year Plan; and

(c) the locations selected to set up high and low power T.V. transmitters in the State during the Eighth Five Year Plan period?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) The State of Madhya Pradesh is covered by Akashwani to the extent of 97% population wise and 95% area wise. However, Shortwave support service is available to the entire State. Doordarshan

coverage of the State is 69.3% population wise and 64% area wise.

(b) For expanding the coverage in Madhya Pradesh, Akashwani has five ongoing projects during the Eighth Five Year Plan. Similarly, Doordarshan has plans to set up 14 Low Power Transmitters and 6 Very Low Power Transmitters in Madhya Pradesh which are at various stages of completion. Besides, 3 more High Power Transmitters are also envisaged subject to availability of resources and inter-se priorities.

(c) As given in the enclosed Statement.

#### STATEMENT

*Locations Selected for Setting up of T.V. Transmitters in Madhya Pradesh During the Eighth Five Year Plan Period*

<i>Sl.No.</i>	<i>Location</i>	<i>Type of Transmitter</i>
1.	Ambikapur	High Power Transmitter
2.	Guna	-do-
3.	Shahdol	-do-
4.	Datia	Low Power Transmitter
5.	Gadarwara	- do -
6.	Jaora	- do -
7.	Sironj	- do -
8.	Ashoknagar	do -
9.	Khurai	- do -
10.	Maihar	- do -

<i>Sl.No.</i>	<i>Location</i>	<i>Type of Transmitter</i>
11.	Bijaipur	- do -
12.	Lahar	- do -
13.	Bhander	- do -
14.	Kelaras	- do -
15.	Sakthi	- do -
16.	Kukdeshwar	- do -
17.	Alirajpur	- do -
18.	Parasia	Very Low Power Transmitter
19.	Shingrauli	- do -
20.	Kondagaon	- do -
21.	Budhni	- do -
22.	Jashpurnagar	- do -
23.	Pakanjhore	- do -

**Note:** Locations listed above are those selected for Doordarshan annual Plan 1993-94. Locations for the remaining period of the Eighth Plan are yet to be finalised.

[English]

(b) if so, the details thereof; and

**Clearance to Road Projects in Kerala**

(c) the latest position with regard to these schemes?

3663. PROF. P.J. KURIEN : Will the Minister of SURFACE TRANSPORT be pleased to state :

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(a) whether some important schemes relating to the National Highways in Kerala are pending clearance from the Ministry;

(b) and (c) 3 proposals (2 Road and 1 Bridge work) are pending and are under process in the Ministry.

[*Translation*]

**Small Hydel Power Projects in U.P.**

3664. DR. LAL BAHADUR RAWAL: Will the Minister of POWER be pleased to state .

(a) whether the Union Government have received any proposals to set up power projects in U.P.;

(b) if so, the details of power projects yet to be approved by the Ministry of

Environment and Forests and Central Electricity Authority; and

(c) the reasons for inordinate delay in according approval to these projects and the time by which decision is likely to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) The following power projects have been referred by Government of Uttar Pradesh to Central Electricity Authority for accord of techno-economic clearance :

Scheme/Dist.	Date of receipt	Installed Capacity (MW)	Estimated cost (Rs. crores)	Present Status
<b>UTTAR PRADESH (HYDRO)</b>				
1. Gomiganga St. III - A&B (Pithoragarh) (Central Sector)	Apr. '92	140.00	306.10+ 90.17 G	Replies to some of the queries of Central Electricity Authority/ Central Water Commission are awaited from project authority.
2. Bowala Nand Prayag (Chamoli)	May '93	132.00	380.66	- do -
3. Tapovan Vishnugarh (Chamoli)	May '93	360.00	555.62	- do -
4. Vishnu Prayag (Chamoli)	July '93	400.00	868.00	The Project is proposed To be executed in Private Sector
<b>THERMAL</b>				
5. Anpara	Aug. '92	1000	2387.00	All linkages to be obtained by Project Authorities. Section 29 of Electricity (Supply) Act yet to be compiled with

<i>Scheme/Dist.</i>	<i>Date of receipt</i>	<i>Installed Capacity (MW)</i>	<i>Estimated cost (Rs. crores)</i>	<i>Present Status</i>
6. Jawaharpur	Feb. '93	750	3031.00	Projects are proposed to be executed in
7. Rosa	Feb. '93	750	2971.00	private sector. various linkages are yet to be tied up by the Project Authorities.



(c) The project would be taken up for accord of techno-economic clearance by Central Electricity Authority as and when the various inputs/clearance are tied up by the Project Authorities.

[English]

**Privatisation of Facilities at Jawaharlal Nehru Port**

3665. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government propose to privatise all facilities at Jawaharlal Nehru Port (JNP); and

(b) if so, the details thereof and benefits likely to be acquired therefrom ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No, Sir. At present, the proposal is only to license the existing Container Terminal at Jawaharlal Nehru Port.

(b) The Container Terminal, after being licensed, will enable the Port to handle the growing demands of handling containers at Jawaharlal Nehru Port more efficiently.

[Translation]

**Linking of Roads in Gujarat with National Highways**

3666 SHRI DILEEPBHAI SANGHANI : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) allocations made for development

and construction of National Highways in Gujarat during 1992-93 and 1993-94 separately;

(b) whether the Government of Gujarat has submitted any scheme to link some State Roads with National Highways; and

(c) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) The allocation made for development and construction of National Highways in Gujarat during 1992-93 and 1993-94 is as follows:

<i>Year</i>	<i>Allocation</i>
1992-93	4850.00
1993-94	6350.00

(b) and (c) Presumably, the Hon'ble member is having in mind the proposals submitted by the Govt. of Gujarat for financing certain projects linking State roads with National Highways under State roads of Economic and Inter-State Importance Scheme. The State Govt. has sponsored 76 No. of proposals (Roads/bridge schemes) costing Rs. 56.58 crore, under the Centrally sponsored scheme of State roads of inter-state or economic importance in the 8th Plan. However, due to limited allocation of funds for Central sector roads programme in the 8th Plan, it will be possible to take up only some selected projects under the aforesaid programme.

[*English*]**Paradip Port**

3667. SHRI SARAT PATTANAYAK : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the operations at Paradip Port has been affected due to non-availability of empty wagons to carry cargo; and

(b) if so, the steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Coking coal, lime stone and finished fertilizer movement from Paradip Port has been affected due to non-availability of empty wagons for back loading.

(b) Paradip Port has already taken up the issue of supply of additional wagons with Railway authorities.

[*Translation*]**Electrification of SC/ST Villages**

3668. SHRI RAM VILAS PASWAN : Will the Minister of POWER be pleased to state :

(a) whether the Government have started implementing the scheme of electrification of the villages dominated by Scheduled caste/Scheduled tribe communities;

(b) if so, the number of such villages in the country electrified so far;

(c) whether Scheduled castes villages

in district Ghazipur of Uttar Pradesh have not been electrified so far; and

(d) if so, the time by which electricity is likely to be provided in these villages?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) Annual Plans for rural electrification in various States on year to year basis are decided by the Planning Commission. No specific allocation is made by the Planning Commission for electrification of villages dominated by the SC/ST communities. However, REC, in leading operations, provides funds on preferential terms and conditions for electrification of such areas.

(b) As per available information, out of a total of 1,11,886 villages dominated by tribal communities in the country, 76,961 villages have been electrified. Further, 2,57,265 harijan bastis are reported to have been electrified by the end of December, 1993.

(c) and (d) So far as Ghazipur district of U.P. is concerned, all the Census villages numbering 2540 have been declared as electrified. In addition, three unclassified villages also stand electrified.

**Dispute Cases of Telephone Bills in U.P.**

3669. DR. CHATTRAPAL SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of disputes relating to telephone bills pending with the Consumers Protection Forum in Uttar Pradesh;

(b) the estimated loss suffered by the Government on this account; and

(c) the steps taken by the Government to settle these cases at the earliest?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c) The information has been called for and the same will be placed on the Table of the House.

### Visit of President of Mongolia

3670. SHRI SHIBU SOREN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the President of Mongolia had visited India recently;

(b) the bilateral issues figured in his talks with Indian leaders and the outcomes thereof;

(c) whether any agreements have been signed during the visit;

(d) if so, the salient features thereof;

(e) whether any areas have also been identified for the mutual assistance between the two countries; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (f) The President of Mongolia paid a state of visit to India from 21-25 Feb. 1994.

During the course of the visit, both sides discussed bilateral and regional issues and felt that regional cooperation should be strengthened. On the Kashmir issue, the President of Mongolia stated that Mongolia considered Kashmir an integral part of India. He said that any outstanding issues be-

tween India and Pakistan should be resolved within the ambit of the Simla Agreement. Both sides also discussed the possibilities of cooperation in different areas such as mining and agriculture, and agreed that details should be worked out by the Joint Committee that was set up.

A Treaty of Friendly Relations and Cooperation, an Agreement for the establishment of a Joint Committee, and Agreement for the avoidance of double taxation, a Programme of Cooperation in the field of health and medical sciences for 94-96 and a Cultural Exchange Programme for 94-96 were signed during the visit.

The Treaty of Friendly Relations and Cooperation envisages that India & Mongolia shall develop their relations on the basis of the universally recognised principles such as mutual respect for each other's territorial integrity and sovereignty, non interference in each other's internal affairs, equality and mutual benefit. The Agreement for the establishment of a Joint Committee inter alia says that both sides will supervise and review the implementation of the bilateral treaties and other agreements in various fields and study the possibilities for further development of political, economic, commercial, scientific and technological cooperation. The Agreement for the avoidance of double taxation provides that both the countries will eliminate double taxation by allowing credit for tax paid in the other country for the income. Further, both sides will allow credit of the amount of tax that is exempt under various provisions of respective taxation laws for the purpose of economic development.

These Agreements are expected to deepen and strengthen multi-faceted cooperation on the basis of equality and mutual benefit between the two countries.

**Release of Central Share to U.P.**

3671. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the central share released to U.P. after the approval of the work on the Faizabad by-pass; and

(b) the amount sought for in this regard and the time by which the balance amount is likely to be made available?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Funds for National Highways are released for the State as a whole and not work wise. A sum of Rs. 4750 lakhs was allotted for development of NH works in Uttar Pradesh during 1993-94 including Faizabad bypass.

(b) In the Revised Estimate 1993-94 and Budget Estimate 1994-95, an amount of Rs. 100.00 lakhs and Rs. 700.00 lakhs have been demanded respectively by the State Govt. of Uttar Pradesh. It is too early to indicate the time frame, since it would depend upon the progress of the work and overall availability of funds.

[English]

**Asbestos Production and Reserves**

3672. SHRI A. PRATHAP SAI : Will the Minister of MINES be pleased to state :

(a) the total reserves of Asbestos in India;

(b) its estimated value;

(c) whether the mineral is included in the dereserved list;

(d) if so, the total number of Asbestos mines leased out;

(e) the total value of Asbestos imported annually;

(f) whether there is any increase in the Asbestos production; and

(g) if so, year wise details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) and (b) The total recoverable reserves as on 1.4.1990 of all varieties of Asbestos in the Country is 22,94,541 tonnes, value of which has not been determined.

(c) Since asbestos was not reserved for public sector exploitation, the question of its dereservation does not arise.

(d) The total number of reporting mines in respect of Asbestos during 1992-93 is 68.

(e) The total value of Asbestos imported annually during the years 1990-91, 1991-92 and 1992-93 has been Rs. 72.46 crores, Rs. 84.94 crores (provisional) and Rs. 82.47 crores (provisional) respectively.

(f) Yes, Sir.

(g) Asbestos production during the years 1991-92, 1992-93 and 1993-94 has been 39,440, 43,788 and 46,961 MTs (estimated) respectively.

**Bauxite and Alumina Mining**

3673. SHRI RAMA KRISHNA KONATHALA : Will the Minister of MINES be pleased to state :

(a) whether Government propose to

permit NALCO or BALCO to Commission Alumina/Aluminium plant at Visakhapatnam;

(b) if so, the details thereof and;

(c) the total quantity of bauxite ore available in Orissa along with the estimated value in rupees?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) There is no such proposal.

(b) Does not arise.

(c) The total insitu reserves of Bauxite in Orissa are estimated at 1607 million tonnes. At the current rate of Rs. 178/- per tonne of Bauxite, the insitu value of these reserves is approximately Rs. 28,600 crores.

[*Translation*]

### **Upgradation of Post Offices**

3674. DR. SAKSHIJI:  
DR. K.V.R. CHOWDARY:

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the year-wise and category-wise number of post offices upgraded in various States and Union Territories during the Eighth Five Year Plan so far and proposed to be upgraded during the remaining period of the Eighth Plan; and

(b) the number of post offices upgraded in Mathura district of Uttar Pradesh during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The details of number of post offices opened year-wise and category-wise in various Circles during the first two years of the Eighth Five Year Plan are shown in the Statment enclosed. There is no separate target fixed for upgradation of post offices. Post offices are opened progressively subject to fulfilment of departmental norms and availability of resources.

(b) Nil

## STATEMENT

*Number of Post Offices Sanctioned for Opening During the First Two Years of the Eighth Five Year Plan.*

S. No.	Name of Circle	Post Offices opened during 1992-93		Post Offices sanctioned for opening during 1993-94	
		Branch Post Offices	Sub Post Offices	Branch Post Offices	Sub Post Offices
1.	Andhra Pradesh	6	9	10	5
2.	Assam	27	3	26	3
3.	Bihar	70	3	26	3
4.	Delhi	—	9	—	5
5.	Gujarat	30	5	15	10
6.	Haryana	10	3	15	5
7.	Himachal Pradesh	15	—	90	2
8.	J & K	5	—	5	—
9.	Karnataka	14	8	15	06
10.	Kerala	15	7	30	03

S. No.	Name of Circle	Post Offices opened during 1992-93		Post Offices sanctioned for opening during 1993-94	
		Branch Post Offices	Sub Post Offices	Branch Post Offices	Sub Post Offices
11	Maharashtra	55	8	80	11
12	Madhya Pradesh	47	7	30	11
13.	North East	17	1	40	04
14.	Orissa	40	8	32	04
15.	Punjab	10	3	7	06
16.	Rajasthan	60	6	30	05
17.	Tamil Nadu	4	4	8	06
18.	Uttar Praush	100	11	93	13
19.	West Bengal	20	2	30	05
	Total	545	97	646	106

### **Reduction on Equity Capital Investment**

3675. DR. PARSHURAM GANGWAR : Will the Minister of MINES be pleased to state :

(a) The public sector undertakings under the Ministry of Mines in which the equity capital investment is proposed to be reduced;

(b) whether this will improve efficiency and increase profits; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) a portion of equity held by Government in National Aluminium company Ltd is proposed to be offered to the public.

(b) and (c) Disinvestment will bring in outside expertise which is expected to improve the functioning of the Company.

[*English*]

### **Exchanges in Smaller Cities**

3676. SHRI ANADI CHARAN DAS : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any proposal to instal smaller exchange lines in small cities and telecom districts on the pattern of big cities;

(b) if so, the details thereof;

(c) whether the Government propose to provide an effective planning machinery at the TDM Offices for telecom planning and

development in rural areas and backward States like Orissa; and

(d) if so, the steps proposed to be taken in this regard, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b) Yes, Sir. New smaller exchange are being installed in small cities and telecom districts based upon registered demand. Small exchanges are installed when registered paid demand reaches 10 or more.

(c) and (d) Yes, Sir. Sufficient staff for TDM Offices have been provided for telecom planning and development to take care of rural areas in every State. For Orissa and for most other States, an Officer of the rank of General Manager is posted at State level to provide effective planning.

[*Translation*]

### **Construction of Bridge in Bihar**

3677. SHRI BHUBANESHWAR PRASAD MEHTA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the work for the construction of bridge across the river between Kajju and Desagadda at the National Highway from Ranchi to Hazaribagh in Bihar was started long ago;

(b) whether the progress of the work is quite tardy;

(c) if so, the reasons therefor; and

(d) the time by which the above work is likely to be completed?

THE MINISTER OF STATE OF THE



MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Presumably the Hon'ble Member is referring to bridge across River Chautham between Kuzzu and Heshalgarh construction for which was started in January, 1987.

(b) and (c) Progress on the work has been slow due to unexpected foundation and contractual problems.

(d) By December, 1994.

[English]

**Alignment of Ramanattukara-Kuttiapuram Road**

3678. SHRI K. MURALEEDHARAN : Will the Minister of SURFACE TRANSPORT be pleased to state the stage at which the alignment of Ramanattukara-Kuttiapuram Road stands at present?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : The alignment plan has not been received from the State PWD.

**Bilateral Talks with Pakistan**

3679. SHRI K. PHADHANI :  
SHRIMATI VASUNDHARA RAJE :  
SHRI GOPI NATH GAJAPATHI :  
SHRI RAJESH KUMAR :  
SHRIMATI SHEELA GAUTAM :  
SHRI VILAS MUTTEMWAH :  
SHRI SURENDRA PAL PATHAK :  
SHRI SHRAVAN KUMAR PATEL :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have made any offer to Pakistan in regard to resumption of bilateral talks including secretary level talks;

(b) if so, the details thereof including the level of talks offered and the reasons therefor;

(c) the reaction of Pakistan thereto;

(d) whether Pakistan has created proper atmosphere and conditions for the resumption of talks between the two countries; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (c) On 21 March 1994, Government conveyed to Government of Pakistan our readiness to resolve all outstanding issues pertaining to our bilateral relations with Pakistan peacefully and through bilateral negotiations as envisaged under the Simla Agreement. Government reiterated that the six Indian proposals conveyed to Pakistan on January 24, 1994 can form the basis of a comprehensive and meaningful dialogue. Government proposed that accordingly the Eighth Round of Foreign Secretary level talks may be resumed.

Pakistan's considered response to our proposal is still awaited.

(d) and (e) Pakistan's support to terrorism and subversion directed against India, its concerted campaign to internationalise Kashmir issue and its hostile propaganda directed against India in violation of the Simla Agreement cause tensions. These

activities vitiate the climate for a meaningful and sustained improvement in India-Pakistan relations.

#### **Tender for Varapuzha Bridge, Kerala**

3680. PROF. K.V. THOMAS : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the tender for Varapuzh bridge, Cochin on National Highway-17 has been invited;

(b) if so, the estimated cost of the bridge; and

(c) when the construction of this bridge is likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b) The tender for the bridge has not been invited so far. The estimated cost of the bridge including approaches is Rs. 26.64 crore.

(c) The construction of the bridge will be started after award of work.

#### **Visit of Envoys to J & K**

3681. SHRIMATI KRISHNENDRA KAUR (DEEPA) :  
SHRIMATI MAHENDRA KUMARI :  
SHRI SATYA DEO SINGH :  
SHRI S.B. SIDNAL :  
SHRI D. VENKATESWARA RAO :  
SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state ;

(a) whether Delhi based envoys of various countries had visited Jammu and Kashmir recently as part of India's policy of transparency;

(b) if so, the details thereof including names of the countries whose envoys had visited the State;

(c) the reaction of these envoys after their visit to the State; and

(d) the number of foreign diplomats, correspondents and the representatives of human rights organisations who visited Jammu and Kashmir during 1993 and 1994 till date?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir.

(b) Fourteen Heads of Missions resident in Delhi had visited Jammu and Kashmir in two groups. The first group comprised the Heads of Missions of Belgium, Greece, Germany and the European Community and visited the State from 7 to 11 February, 1994. The second group of ten Heads of Mission from Nigeria, Senegal, Turkey, Hungary, Bulgaria, Indonesia, Venezuela, Colombia, Mexico, and Canada visited the State from March 7 to 10, 1994.

(c) As foreign envoys visiting the State, they were not obliged, in any way, to provide reactions to the Government of India. They were glad that the visits had been organised and appreciated India's policy of transparency. They were able to see at first hand the effect of terrorism on the State.

(d) As access to Jammu and Kashmir is not restricted to foreigners, Government does not maintain statistics of foreign diplo-

mats, correspondents and representatives of human rights organisations who visit the State on their own.

### **Investment in Telecom Sector**

3682. SHRI SANDIPAN BHAGWAN THORAT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the estimates of private, public and foreign investment in urban and rural areas;

(b) the details of projects cleared by the Government and the proposals under consideration with locations thereof;

(c) the details of investment likely to be made during 1994-95; and

(d) the additional telephone connections to be provided in various States during 1994-95; Statewise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (d) The information is being collected and will be laid on the Table of the House.

### **Post Offices in Meghalaya**

3683. SHRI PETER G. MARBANIANG : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total number of post offices and branch post offices functioning at present in each district of Meghalaya;

(b) whether the Government propose to set up some new post offices in the State; and

(c) if so, the district-wise details thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The details of post offices functioning as on 31.3.94 in each of the districts of Meghalaya are given in the Statement attached.

(b) and (c) Post Offices are opened under Annual Plans, subject to fulfilment of departmental norms in this regard, and availability of resources. The district-wise details of new post offices to be opened in the State of Meghalaya under Annual Plan 1994-95 have not yet been finalised.

**STATEMENT**

*Details of post offices functioning as on 31.3.94 in each of the districts of Meghalaya.*

S. No.	Name of District.	Total No. of post offices.	Extra departmental branch Post offices
1.	East Khasi Hills	169	130
2.	West Khasi Hills	86	83
3.	Jaintia Hills	77	70
4.	East Garo Hills	48	41
5.	West Garo Hills	98	88

**Electronic Exchanges with STD in  
Delhi**

3684. SHRI K.G. SHIVAPPA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to set up electronic exchanges with STD facility in Delhi during 1994-95;

(b) if so, the details thereof;

(c) whether dynamic STD lock facility is likely to be provided to subscribers; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE  
MINISTRY OF COMMUNICATIONS (SHRI  
SUKH RAM) : (a) Yes, Sir.

(b) It is planned to install Digital electronic exchanges with dynamic STD locking facility during 1994-95. The details of such exchanges are given in the Annexure.

(c) Yes, Sir. To all the STD subscribers of the exchanges given in the Statement enclosed.

(d) As given in the Statement enclosed.

**STATEMENT**

*List of exchanges with dynamic STD locking facility, likely to be commissioned in Delhi during 1994-95.*

<i>Sl. No.</i>	<i>Name of the exchange</i>
1.	Shakti Nagar D-V .
2.	Badli D-1
3.	Idgah D-1
4.	Shahdara D-II
5.	Laxmi Nagar D-IV
6.	Jor Bagh D-III
7.	Bhikaji Cama Place D-1
8.	Chanakyapuri D-1
9.	Hauz Khas D-I
10.	Nehru Place D-III
11.	Okhla D-II

<i>Sl. No.</i>	<i>Name of the exchange</i>
12.	Janakpuri D-III
13.	Rajouri Garden D-III
14.	Tekhand D-I
15.	Delhi Cantt. D-I

**Development of Exchanges in Karnataka**

3685. SHRI A. VENKATESH NAIK :  
SHRI S.B. SIDNAL :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to develop/modernise the telephone exchanges in Karnataka during Eighth Plan period;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The 8th Plan envisages addition of around 5.99 lakh lines of Net Switching Capacity in Karnataka Telecom Circle during the 8th Plan period in addition to replacement of around 1.46 lakh lines mostly by electronic equipment. The modernisation programme include:

- Replacement of life expired and wornout equipment by electronic equipment.
- Practically all new equipment

proposed for induction during the 8th plan period to be of digital type.

- Computerisation of Telecommunication services such as directory enquiry billing, manual trunk service etc.
- Replacement of all strowger MAX-III exchanges by electronic exchanges (as part of the programme to provide national subscriber dialing to all exchanges).
- Provision of Subscriber Trunk Dialing facility to all exchanges.
- Full automatism of network by March, 94.

During the first 2 years of the plan (92-94) the circle has added 1.86 lakh lines of switching capacity and 1.33 lakh new telephone connections. As on 31.3.94 around 78% of the Switching Capacity is electronic in the Karnataka Telecom Circle and the network is fully automatised.

(c) Question does not arise.

**Post Offices in Villages of Maharashtra**

3686. SHRI ANKUSHRAO

RAOSAHEB TOPE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the criteria adopted for opening of post offices;

(b) the number of Gram Panchayats which fulfill the above criteria;

(c) whether the Government have any plan to provide post office facility in these Gram Panchayats; and

(d) if so, the details thereof and the time by which all such Panchayats will be covered under the plan?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) The criteria adopted for opening of post offices are given in the enclosed Statement I and II.

(b) The number of Gram Panchayats which fulfill the above criteria is 613.

(c) and (d) Government's objective is to progressively extend the postal network to all Gram Panchayats which satisfy the prescribed norms.

Subject to availability of resources and allocation of targets by the Planning Commission. As such, no time frame can be indicated.

#### STATEMENT - I

*Criteria/Norms fixed for opening new post offices in rural areas*

(i) Population

(a) In normal areas :-  
3000 population in a group of villages (including the

proposed post office vil-  
lages).

(b) In hilly, tribal, desert and inaccessible areas:-  
500 population in an indi-  
vidual village or 1000 pop-  
ulation in a group of  
villages.

(ii) Distance

(a) In normal areas :-

The minimum distance  
from the nearest existing  
post office will be 3 kms.

(b) In hilly, tribal, desert and  
inaccessible areas:-

The distance limit will be  
the same as above except  
that in hilly areas, the min-  
imum distance limit can  
be relaxed by the Directo-  
rate in cases where such  
relaxation is warranted by  
special circumstances  
which should be clearly  
explained while submitting  
a proposal.

(iii) Anticipated income

(a) In normal areas :-

The minimum anticipated  
revenue will be 33-1/3%  
of the cost.

(b) In hilly, tribal, desert and  
inaccessible areas P-

The minimum anticipated  
income will be 15% of the  
cost.

**STATEMENT - II***Criteria/Norms fixed for opening new post offices in urban areas*

- (i) Initially, the post office should be self supporting but at the time of the first annual review, it should show 5% profit to be eligible for further retention.
- (ii) The minimum distance between two post offices is now raised to 1.5 kms. in cities with a population of 20 lakhs and above and 2 kms. in other urban areas. No two delivery offices, however, should be closer than 5 kms. from each other. Further, a delivery post office should have a minimum of 7 postmen's beats.
- (iii) No extra departmental post offices will be opened in urban areas.
- (iv) Heads of Circles will have powers to relax the distance condition in 10% of the cases.
- (v) In all cases, approval of Ministry of Finance is obtained.

*Project areas/Industrial estates and Townships/Satellite Townships/Other areas of Developmental Activity Plan*

- (i) The scheme will cover departmental sub offices set up in project areas, new industrial estates townships satellite colonies developed in periphery of cities/urban agglomerations and other similar developments

which have come up in new areas in pursuance of the plan activities of State and Central Government Departments and agencies.

- (ii) The posts required for the opening of departmental sub offices under this scheme will be created at the approval of Secretary in the Ministry of Finance, Department of Expenditure.
- (iii) Only proposals in which the minimum anticipated work is 5 hours can be considered.
- (iv) The permissible limits of loss will be Rs. 2400/- (in normal rural areas) and Rs. 4800/- (in hilly, backward and tribal areas) per sub office per annum.

[*Translation*]

**Telecast of Cricket Matches**

3688. SHRI BRIJBHUSHAN SHARAN SINGH :  
SHRI RAJENDRA AGNIHOTRI :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have received any complaints regarding poor telecast of cricket matches through Doordarshan; and

(b) if so, the details thereof and the action taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO)



: (a) and (b) Complaints/suggestions are received regularly, since the reaction of viewers is not always the same. Doordarshan, however, constantly strives to improve the quality of coverage of sports events so as to sustain the interest of its viewers.

### **Production of Optical Fibres**

3689. SHRI SURAJBHANU SOLANKI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have obtained optical fibres through import from the multinational companies by placing supply order to non-producing suppliers;

(b) if so, the reasons therefor;

(c) whether despite the Optical Telecommunications Limited having full capacity to meet the demand orders amounting to fifty per cent of its capacity are being placed with it;

(d) whether the Directorate of Telecommunications propose to issue clear policy directives for the supply of optical fibres;

(e) the time by which policy regarding privatisation of telecommunication would be finalised; and

(f) the details of guidelines issued in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir.

(b) In view of (a) above does not arise.

(c) Advance purchase orders for 941 kms. of cables have been placed on OPTEL Telecommunications Ltd. against the recent

tender of the Department of Telecommunications.

(d) In case of optical fibre the procurement is being made through open tenders.

(e) and (f) Government has not yet decided in regard to private sector entry into basic telecom services. However certain value added services such as cellular mobile service, voice mail, video text, 64 KBPS data services, video conferencing etc. have already been opened up for private sector participation on a licence from Government. The manufacture of Telecom. equipment is already delicensed and is opened up for private sector participation.

[English]

### **Revenue Earned by Doordarshan**

3690. SHRI G. MADE GOWDA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the estimated revenue earned by Doordarshan from advertisement during 1993-94?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) The gross revenue earned by Doordarshan during 1993-94 is Rs. 372.98 crores.

### **High Power TV Station At Mysore**

3691. SHRIMATI CHANDRA PRABHA URS : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the task of setting up of High Power TV Station at Mysore has been

commenced;

(b) if so, the total amount released during 1993-94 for the purpose;

(c) if not started, the reasons therefor; and

(d) the steps proposed to be taken to take up this work at the earliest?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGHDEO)

: (a) to (d) A suitable site for the proposed High Power Transmitter at Mysore has been finalised. The work on the project will commence as soon as the site is acquired and the scheme is formally approved by the competent authority.

#### **AIR Stations with High Power Transmitters**

3692. SHRI SOMJIBHAI DAMOR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of AIR stations with High Power Transmitters established during the last three years;

(b) the States in which these stations were commissioned by All India Radio, their range and capacity of signals;

(c) whether there is a proposal to set up more new AIR stations with High Power Transmitters during the Eighth Plan period; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGHDEO)

: (a) During the last three years, All India Radio has set up 9 High Power Transmitters.

(b) As given in Statement - I.

(c) Yes, Sir.

(d) As given in Statement - II.

## STATEMENT - I

## DETAILS OF HIGH POWER TRANSMITTERS OF AIR ESTABLISHED DURING LAST THREE YEARS

Sl. No.	Location	State	Power/ Capacity	Date of Commissioning	Approx. Range(Kms) in the Directions.			
					East	West	North	South
1.	Jabalpur	Madhya Pradesh	200 KW MW	06.8.91	140	220	180	150
2.	Panaji	Goa	100KW MW	07.11.91	50	—	95 MW	120 SE
3.	Guwahati	Assam	50 KW SW	07.04.92	Entire State			
4.	Calcutta IBI	West Bengal	100 KW MW	15.6.92	—	190	190 NW	190 SW
5.	Lucknow	Uttar Pradesh	50 KW MW	20.6.92	Entire State			
6.	Jeypore	Orissa	100 KW MW	16.9.93	75	75	75	75
7.	Bhawanipatna	Orissa	200 KW MW	30.12.93	135	135	135	135
8.	Calcutta	West Bengal	50 KW MW	01.1.94	Entire State			
9.	Itanagar	Arunachal Pradesh	100 KW MW	23.2.94	70	120	135	90 SW

**STATEMENT - II****PROPOSED HIGH POWER TRANSMITTERS TO BE SET UP DURING 8TH PLAN PERIOD**

S.No.	Location	State	Schemes
1	2.	3.	4.
1.	Jaipur	Rajasthan	50 KW SW Tr.
2.	Bhopal	Madhya Pradesh	50 KW SW Tr.
3.	Panaji	Goa	2x250 KW SW Tr.
4.	Bangalore	Karnataka	4x500 KW SW Tr.
5.	Trivandrum	Kerala	50 KW SW Tr.
6.	Tuticorin	Tamil Nadu	2x100 KW SW Tr.
7.	Hyderabad	Andhra Pradesh	50 KW MW Tr.
8.	Shimla	Himachal Pradesh	50 KW MW Tr.
9.	Kingsway Camp Delhi	Delhi	3x50 KW MW Tr.
10.	Jalandhar	Punjab	200 KW MW Tr.
11.	Gorakhpur	Uttar Pradesh	100 KW MW Tr.

S.No.	Location	State	Schemes
1.	2.	3	4.
12.	Aligarh	Uttar Pradesh	2x250 KW SW Tr
13.	Khampur (Delhi)	Delhi	3x250 KW SW Tr
14.	Khampur (Delhi)	Delhi	2x250 KW SW Tr
15.	Itanagar	Arunachal Pradesh	50 KW SW Tr
16.	Imphal	Manipur	50 KW SW Tr
17.	Kohima	Nagaland	50 KW SW Tr.
18.	Kurseong	West Bengal	50 KW SW Tr.
19.	Guwahati	Assam	100 KW MWTr.
20.	Ranchi	Bihar	50 KW SW Tr.
21.	Sambalpur	Orissa	100 KW MW Tr.
22.	Calcutta	West Bengal	200 KW MW Tr.
23.	Jeypore	Orissa	50 KW SW Tr.

S.No.	Location	State	Schemes
1.	2.	3.	4.
24.	Bombay	Maharashtra	50 KW SW Tr.
25.	Jagdulpur	Madhya Pradesh	100 KW MW Tr.
26.	Trichur	Kerala	100 KW MW Tr.
27.	Madras	Tamil Nadu	50 KW MW Tr.
28.	Calicut	Kerala	100 KW MW Tr.
29.	Hyderabad	Andhra Pradesh	200 KW MW Tr.

**Meeting of Chief General Managers**

3693. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether his Ministry convened a meeting of Chief General Managers in Telecommunications Department recently to chalk out a programme for improvement and expansion of communication facilities;

(b) if so, the details thereof; and

(c) the outcome of the discussions and the programme chalked out therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir. A meeting of Chief General Managers was held on 19.11.1993.

(b) and (c) Statement showing the brief Summary and the minutes of the meeting is attached. Main emphasis was on :

- (1) To maintain the present rate of growth.
- (2) To achieve the targets for 1993-94.
- (3) To improve further performance of telecom services, especially that of Gram Panchayat Telephone.
- (4) To improve further interface with subscribers.
- (5) Simplify Departmental Rules and procedures by way of delegation of powers and simplification of procedures.

**STATEMENT***Brief summary of Discussions*

- 1.0 Hon'ble MOS (C) expressed that :
  1. Development, operation and maintenance and Revenue & financial targets should be achieved.
  2. Development activities should be phased on a year round basis.
  3. Performance of GPTs should be further improved (GPT = Gram Panchayat Telephones).
  4. Personal attention should be paid to resolve billing complaints.
  5. Subscribers served from electronic Exchanges should be provided with dynamic STD barring and detailed bills for STD/ISD calls be issued.
  6. Proper development and welfare of staff/officers should be aimed at.
  7. Value added services have been thrown open for private participation.
  8. Adequate security of Telecom Installations should be arranged.
  9. Manual and electro-mechanical exchanges should be

- converted into Electronic ones, early.
- 2.0 Chairman Telecom. Commission stressed that present rate of growth in Telecom. be maintained.
- 3.0 Inputs given by the Chief General Managers Telecom. to Hon'ble MOS(C) and Chairman/Members of Telecom. Commission.
1. Cable component should be delinked from Switching Projects.
2. Equipment/Cable can be purchased for two and more years, instead of calling tenders every year.
3. Maintenance free batteries should be procured for MARR-equipment.
4. Old strowger equipment should be replaced by electronic Equipment, even if it has not served its useful life in terms of number of years.
5. Ban on purchase of vehicles should be removed and CGMst be authorised to meet requirement of vehicles for development/mtce. works.
6. Funds allotted are approx. 4% short, to meet development/maintenance targets.
7. Powers to engage private Architects be given to CGMsT.
8. CGMsT be given power to sanction Projects costing Rs. 20 crores.
9. Conversion of surplus Telephone operations is restricted to TOAs only. Many staff do not volunteer. CGMst should have full power to charge their cadre and deploy them as per needs.
10. Bonus on Regional basis should be approved.
11. Publication of Telephone directory should be entrusted to private agencies.
12. Ban on recruitment, in certain cadres, i.e. phone machines etc. should relaxed.
13. Projects of Rs. 2 crore and above should only find place in DFG (Demand for Grants).
14. Procurement of store/equipment should be decentralised.
15. Shortage of equipment, cables, jointing kits, drop wire etc. to meet the targets of 1993-94.
- 4.0 Other issues:
1. Cable planning and procurement should be de-linked from main project.
2. Transfer of Heavy calling rate "subscribers to Electronic Exchanges and introduction



of Dynamic STD even in small rural exchanges.

[Translation]

### Construction of Bypasses

3. Review of repair facilities for E-10B and other small exchanges like M/LT etc.
4. Review of Directory printing/ Implementation of "proper" STD norms i.e. (on 3+3 junction basis.)
5. Review of present "training" methodology and action for training in new technologies.
6. Creation of separate "legal" Cell/Avoiding of delay in "Court" cases.
7. Relaxation in cash drawal limits to CGMsT /Additional financial powers in same areas.
8. Revenue collection targets should be realised.
9. Encouragement of competition between PSUS and DOT and private infers.
10. Review of policy of (a) Vehicles (b) Temporary Telephone Connection (c) Scraping of EM-Exchanges (d) Cadre convention of surplus TOS.
11. Action to be taken for avoiding shortage of spares etc. for certain M/W systems.
12. Security of Telecom. Installation.

3694. SHRI . RAJENDRA AGNIHOTRI :  
SHRI GIRDHARI LAL BHARGAVA :  
SHRI SANTOSH KUMAR GANGWAR :

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the criteria adopted for the construction of bypasses on National Highways;

(b) the details of bypasses proposed to be constructed during the next three years, on National Highways, Statewise;

(c) the details of bypasses constructed during the last three years, on National Highways, Statewise; and

(d) the funds allocated for the same, Statewise?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Broadly, the bypasses on National Highways are planned where the land width on urban links is less than 30m. they are given lower priority in view of financial constraints.

(b) It is not possible to give the details, as it is dependent upon the availability of funds and interse priorities of projects.

(c) A statement indicating the bypasses sanctioned during the last three years is annexed.

(d) Funds are allocated for National Highways to the States as a whole and not project-wise.

## STATEMENT

S.No.	State	NH No.	Name of Bypass	Sanctioned cost Rs. Crore
1.	Gujarat	88	Kutiyana	1.43
2.	Karnataka	4	Mulbagal	1.84
3.	Kerala	17	Calicut Phase I	11.36
4.	Kerala	47	Quilon Phase I	4.25
5.	Kerala	47	Trivandrum-Neyyattinkara	4.56
6.	Madhya Pradesh	3	Indore	73.44
7.	Madhya Pradesh	7	Jabalpur	6.90
8.	Maharashtra	50	Peth	0.69
9.	Punjab	15	Gurdaspur	4.20
10.	Uttar Pradesh	28	Faizabad-Phase II	18.19
11.	West Bengal	34	Shantipur	2.74.

**Repair of National Highways**

3695. SHRI BIR SINGH MAHATO : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the total length of National Highways in West Bengal;

(b) the amount spent for repairing of National Highways during 1993-94 and the amount proposed to be spent thereon during 1994-95; and

(c) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) 1638 km.

(b) and (c) An amount of Rs. 17.60 crore was released during 1993-94 for Maintenance and Repairs of National Highways in West Bengal. Since allocations for 1994-

95 are yet to be approved, it is too early to indicate the details.

**Exchanges in Madhya Pradesh**

3696. SHRI MAHENDRA KUMAR SINGH THAKUR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to open new telephone exchanges in Madhya Pradesh during 1994-95; and

(b) if so, the details thereof, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) About 200 new telephone exchanges have been tentatively planned to be opened during 1994-95 and the likely district-wise details is given in the enclosed statement.

**STATEMENT**

*District-wise details of proposed telephone exchanges during 1994-95.*

1.	Balaghat	5
2.	Bastar	5
3.	Betul	3
4.	Bhind	3
5.	Bhopal	2
6.	Bilaspur	8
7.	Chhatarpur	8
8.	Chhindwara	5

9.	Damoh	3
10.	Datia	2
11.	Dewas	4
12.	Dhar	4
13.	Durg	3
14.	Guna	5
15.	Gwalior	4
16.	Hoshangabad	10
17.	Indore	6
18.	Jabalpur	5
19.	Jhabua	3
20.	Khandwa	3
21.	Khargone	5
22.	Mandla	4
23.	Mandsaur	5
24.	Morena	5
25.	Narsinghpur	3
26.	Panna	2
27.	Raigarh	7
28.	Raipur	4
29.	Raisen	5
30.	Rajgarh	5
31.	Rajnandgaon	5

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32.	Ratlam	5
33.	Rewa	4
34.	Sagar	5
35.	Sarguja	5
36.	Satna	3
37.	Sehore	2
38.	Seoni	3
39.	Shahdol	3
40.	Shajapur	9
41.	Shivpuri	4
42.	Sidhi	3
43.	Tikamgarh	3
44.	Ujjain	6
45.	Vidisha	4

### Issue of Licences

3697. SHRI UPENDRA NATH VERMA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the number of applications received for the issue of licences since the inception of this Ministry till March, 1994, and

(b) the types and total number of licences issued for food processing industries?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) 3497.

(b) 2064 licences were issued as per details below :

(i)	Industrial Licences	- 181
(ii)	Carry on Business Licences	- 4
(iii)	Food Products Order	- 1879

[English]

**Telecast of Parliament News in Regional Languages**

3698. SHRI HARADHAN ROY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government propose to telecast Parliament News in regional languages from various Doordarshan Kendras;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO)

: (a) No, Sir.

(b) Does not arise.

(c) On account of constraints of resources and manpower.

**Mineral Deposits in Assam**

3699. SHRI PROBEN DEKA : Will the Minister of MINES be pleased to state :

(a) whether the Geological Survey of India has carried out any survey in Assam recently to identify mineral deposits there;

(b) if so, the places where such survey was conducted; and

(c) the details of various minerals deposits found in these areas?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) No, Sir.

(b) and (c) Does not arise.

**Construction work on National Highway No. 12**

3700. SHRI PHOOL CHAND VERMA :  
SHRI SHIVRAJ SINGH CHAUHAN :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the details of construction work undertaken on National Highway No. 12 from Bhopal to Tendukhera in Madhya Pradesh during each of the last three years; and

(b) the construction work proposed to be undertaken during the next three years?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) On Bhopal Tendukhera stretch of National Highway 12 in Madhya Pradesh, one work amounting to Rs. 37.81 lakhs, four works amounting to Rs. 352.47 lakhs and two works amounting to Rs. 438.37 lakhs have been undertaken during 1991-92, 1992-93 and 1993-94 respectively.

(b) This cannot be indicated at this stage as the number would depend on receipt of complete proposals from state, inter-se priority on all India basis, intensity of Traffic and the availability of funds, etc.

[Translation]

**D.T.C. Bus Service**

3701. SHRI SWAMI SURESHANAND : Will the Minister of SUR-

FACE TRANSPORT be pleased to state :

NANKANA SAHEB

(a) whether any proposal to introduce a new D.T.C. Bus Service on Delhi-Farrukhabad-Delhi route via Rampur is under consideration of the Government;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c) DTC has already provided a service on the said route w.e.f. 13-4-1984. Due to fleet constraint DTC is not in a position to provide more services on this route.

### Pilgrimages

3702. SHRI RAMESHWAR PATIDAR : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of applications received from pilgrims desirous of visiting Nankana Saheb, Kailash and Mecca during 1992-93 and 1993-94;

(b) the number of pilgrims whose applications were accepted for visiting each of these places separately and the criteria adopted for accepting these applications, pilgrimage-wise; and

(c) the amount provided to each pilgrim visiting each of these places as assistance and the criteria adopted for this purpose, pilgrimage-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : Pilgrimage-wise information is as under :

(a) A total of 7500 Sikh pilgrims visit Nankana Saheb and other Gurudwaras in Pakistan on the occasion of Baisakhi (3000), Martyrdom day of Guru Arjan Dev Ji (1000), Barsi of Maharaja Ranjit Singh (500) and Birth Anniversary of Guru Nanak Dev Ji (3000).

(b) These four jathas visited Nankana Saheb during the years 1992-93 and 1993-94. The applications for the pilgrimage are received by respective State Governments through local Sikh organisations including Gurudwara Prabandhak committees. The criteria adopted for selection is that the pilgrim should be a resident of the concerned State and should not have visited the shrines during the last five years. If the applications are in excess of the quota for a particular State, a draw of lots is held in the presence of the representatives of respective groups/prabandhak committees by the State governments concerned.

(c) Nil.

### KAILASH

(a) The number of applications received are 712 in 1992 and 736 in 1993. The applications for the 1994 Yatra are still being received as the last date is 30/4/94.

(b) The number of Yatris who visited Kailash Manasarovar in 1992 were 233 and in 1993 there were 365 Yatris. The Yatra for the 1994 season will commence only in June. Selection is through a lottery system.

(c) Nil.

## MAKKAH

(a)	Year	Number of applications Received	
		By Sea	By Air
	1992	17,154	22,527
	1993	17,186	22,740
	1994	13,698	23,310

  

(b)	Year	Number of Accepted Applications (Pilgrims)	
		By Sea	By Air
	1992	4,723	19,486
	1993	4,562	20,630
	1994	4,418	20,638

As regards selection of the applicants, total number of seats as indicated by Ministry of Finance in the form of Haj quota is distributed to all the States/Union Territories of the country in proportion to the Muslim population, and the application are actually selected through the process of draw of lots called 'qurrah.' Whenever number of applications received is not in excess of the quota allotted to State, all the applicants are accepted to make the select list. Seats surrendered by some of the States are re-allocated amongst the States having received surplus applications.

(c) No amount is provided to any Haj pilgrim. Assistance extended to Haj Pilgrims is in the nature of arranging air charters/ship for the carriage of the pilgrims to and from Saudi Arabia against concessional fares.

[English]

**Post Office Buildings in Himachal Pradesh**

3703. MAJOR D.D. KHANORIA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of post offices functioning in rented buildings in Himachal Pradesh;

(b) whether the Government propose to construct departmental buildings for such post offices; and

(c) if so, the details of sites selected for this purpose, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI



SUKH RAM) : (a) There are 404 post offices in Himachal Pradesh functioning in rented buildings.

(c) The details of sites selected for construction of departmental buildings are as under :-

(b) Yes, Sir.

<i>Site selected</i>	<i>District</i>
1. Dalhousie	Chamba
2. Sarahan Br.	Shimla
3. Nalagarh	Solan
4. Paounta Sahib	-do-
5. Nadaun	Hamirpur
6. Recong Peo	Kinnour*

### **Prawn Cultivation in Andhra Pradesh**

3704. SHRI DATTATRAYA BANDARU : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government propose to develop cold storage and other infrastructural facilities in Andhra Pradesh to improve prawn cultivation activities; and

(b) if so, the details thereof, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) Yes, Sir.

(b) Brackish Water Fish Farmers' Development Agencies have been sanctioned for establishment in Andhra Pradesh

in the district of Krishna, Srikakulam, Nellore, East Godavari, West Godavari and Prakasam by the Ministry of Agriculture. These agencies provide a package of technical, financial and extension support to the small scale shrimp farmers to undertake aquaculture. Under World Bank assisted Shrimp Culture Project, it is proposed to extend credit to private entrepreneurs for establishment of mini hatcheries, small hatcheries, backyard nurseries, feed mills, ice plants and IQF Plants. Moreover, this Ministry provides financial assistance upto 50% of the total capital expenditure on establishment of infrastructural facilities like freezing plants, cold storage, ice plants, chilling room and refrigerated transport, etc., under its Plan Schemes. For this purpose, an amount of Rs. 39.50 lakhs was released to Andhra Pradesh Fisheries Corporation Ltd., during 1992-93 as grant in aid for setting up infrastructure facilities for cold chain in the districts of West Godavari, Prakasam and Guntur.

**Badarpur River Terminal**

3705. SHRI KABINDRA PURKAYASTHA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether Badarpur (Assam) River Terminal was approved by the Planning commission in 1987-88;

(b) if so, whether the detailed project report was prepared and submitted to N.E.C. for administrative approval;

(c) whether the administrative approval was issued in October, 1988;

(d) whether the work of Badarpur River Terminal has been started;

(e) if so, the details of progress report; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) Yes, Sir. in 1990.

(c) Yes, Sir. in October, 1988.

(d) and (e) No, Sir. However, the NEC is now considering entrusting this work to IWAI.

(f) Does not arise in view of (c) above.

**TV Serial on Bahubali**

3706. SHRI C.P. MUDALA GIRIYAPPA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether there is a persistent demand for producing a TV serial on the life and achievements of Bahubali;

(b) if so, the reaction of the Government thereto;

(c) whether some popular film producers have approached the Government for assistance for producing the above mentioned TV serial;

(d) if so, the details thereof; and

(e) the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGHDEO) : (a) to (e) Yes, Sir. From amongst the offers made to Doordarshan under different categories a five episode sponsored serial titled "Pratima" was telecast on the national network during December, 1993 to January, 1994. The remaining proposals were not found suitable for telecast.

[*Translation*]

**Allocation for CRF**

3707. SHRI BALRAJ PASSI : Will the Minister of SURFACE TRANSPORT be pleased to state :

the criteria adopted for the allocation of funds from the Central Road Fund to the State Governments?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : Funds under Central Road Fund Scheme are allocated. Keeping in view the total cost of works

sanctioned, funds already released upon requirement projected by the State Governments and overall availability of funds.

[*English*]

### **Supply of Telephone Instruments**

3708. SHRI UDAYSINGRAO GAIKWAD : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether MTNL has been supplying only Push Button instruments to people on provision of new telephone connections which do not work satisfactorily;

(b) if so, the reasons therefor;

(c) whether MTNL proposes to supply Auto Dial instruments to people on provision of new telephone connection on optional basis; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b) At present only push button instruments are being provided by MTNL for new connections as all purchases of new telephone instruments are of push button type only.

(c) No Sir.

(d) The entire new procurement is for Push Button Telephones only.

[*Translation*]

### **Relations with Fiji**

3709. SHRI ANAND AHIRWAR : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government propose to take any steps to improve relations with Fiji;

(b) if so, by when and the issues to be given priority in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (c) Government of India has noted recent developments in Fiji including the statement of the President of Fiji on March 21, 1994 at the opening session of the Fijian Parliament, that the Fijian Government seeks to resume full diplomatic relations with India and will invite the Government of India to reopen its Mission in Fiji as soon as it is practicable. Government has also noted the Government of Fiji will move quickly to resume the process earlier set in train to review Fiji's 1990 constitution. As a first step progress in the Constitutional Amendment Talks is important in order to achieve a solution acceptable to all sections of the Fijian population. Thereafter further steps for the development of relations can be taken up.

[*English*]

### **Ban on the Entry of Indians by Pakistan**

3710. SHRI PARASRAM BHARDWAJ :  
SHRI R. SURENDER REDDY :

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Pakistan has banned the entry of Indians at the Wagha border;

(b) if so, the details in this regard and

reaction of the Government thereto;

(c) whether the Government had received any formal communication from Pakistan; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b) Indian nationals entering Pakistan through the Wagha land route have in recent weeks faced difficulties.

Government have brought this to the attention of the Pakistani authorities.

(c) No, Sir.

(d) Does not arise.

#### **Setting up of Paradip Coal Handling Project**

3711. SHRI GOPI NATH  
GAJAPATHI :  
SHRI SULTAN SALAHUDDIN  
OWAISI :  
SHRI BOLLA BULLI  
RAMAIAH :  
DR. D. VENKATESWARA  
RAO :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the quantum of loan provided by Asian Development Bank for the Paradip Coal Handling Project;

(b) the terms and conditions imposed by Asian Development Bank while providing the loan for the project; and

(c) the extent to which the loan has been utilised?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Asian Development Bank have provided a loan of US \$285 million for Paradip-Ennore Coal Transportation Project which included \$ 134.85 million for creation of Mechanised Coal handling facilities at Paradip Port.

(b) The broad terms of the loan agreement are that the Government of India would pay an interest to the ADB at the rates fixed by the Bank from time to time and also the commitment charges at the rate of 0.75% per annum on the amount of loan sanctioned and remaining undrawn. The repayment period of the loan is 15 years including a grace period of 5 years. Goods and services to be procured from the proceeds of the loan are subject to the provisions of the procurement guidelines of Asian Development Bank.

(c) So far no amount has been drawn from the loan account.

#### **Time for Installation of Telephones**

3712. SHRI ROSHAN LAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether telephones sanctioned from M.Ps quota are not installed within a month's time as per instructions given by him;

(b) if so, the reasons therefor; and

(c) the action taken or proposed to be taken by the Government against those persons who are not complying with the orders?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI

SUKH RAM) : (a) Sir, some telephones sanctioned from M.P.s quota could not be installed within a month's time.

(b) The reasons are as follows :

(1) Further clarifications have to be sought from the applicant in respect of registration details.

(2) There is no spare capacity in the exchange from where the connection is to be given.

(3) There is difficulty in connecting the premises where telephone is to be provided to the exchange due to shortage of cable pairs.

(4) Un-avoidable procedural delays in communicating the sanctions down the line.

(c) Any action to be taken will be as per departmental rules in this matter.

#### **Salal Hydro-Electric Project in J&K**

3713. SHRI ANAND RATNA MAURYA : Will the Minister of POWER be pleased to state :

(a) whether the Union Government propose to start one more unit as Salal Hydro Electric Project in Jammu and Kashmir;

(b) if so, the time by which this added unit is likely to start working; and

(c) the benefits likely to be accrued through this unit particularly in that area ?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) The third 115 MW Unit of Salal Hydro electric Project

stage II is likely to be commissioned by March, 1995.

(c) With the commissioning of all the three units, the total installed capacity of Salal stage II will be 445 MW. The energy generated by the stage II units will be allocated amongst the States/UTs of the Northern Region in accordance with the formula for sharing of benefits from Central Sector hydro-electric projects. Jammu & Kashmir's share in the energy to be generated by stage II of the project will be 18.2% of which 12% will be free of cost.

#### **O.Bs. for Telephones in Delhi**

3714. SHRI BRAHMANAND MANDAL :  
SHRI TEJNARAYAN SINGH :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a large number of O.Bs issued by the MTNL Delhi are awaiting installation and energisation;

(b) the number of O.Bs. that were issued in Delhi Telephones jurisdiction from December 1, 1993 to March 31, 1994 and out of them actually energised and the time by which the remaining are likely to be energised; and

(c) the steps Government proposes to take to curb malpractices at installation level when O.Bs. are kept pending for longer periods?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c) The required information is being collected and will be laid on the table of the House.

**Asylum to Indians**

[Translation]

3715. SHRI S.B. SIDNAL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of Indians who had sought asylum in Germany, U.S.A., Canada and other Western countries during 1992 and 1993, countrywise;

(b) the number of them granted asylum by those countries, countrywise; and

(c) the major factors identified by the Government for the Indian citizens seeking asylum abroad?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (c) The information is being collected and will be placed on the Table of the House.

**Telephone Connections**

3716. SHRI MRUTYUNJAYA NAYAK : Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 1628 on December 13, 1993 and to state :

(a) whether the information regarding parts (C) and (d) has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The assurance to earlier LSUSQ No. 1628 has since been fulfilled on 14.2.94, and details in this regard are given in the enclosed Statement.

(c) Does not arise in view of (a) and (b).

## STATEMENT

Q. No. Date & Name	Subject	Promise made	When & How fulfilled	Remark
LS USQ No. 1628 dt. 13.12.1993 by Shri Ram Prasad Singh, M.P.	TELEPHONE CONNECTIONS  Asking for :-  (a) the criteria fixed for allotment of temporary telephone connections;  (b) whether Members of Parliament are authorised to recommend temporary telephone connections;	(c) & (d) The information is being collected and will be laid on the Table of the House.	(c) Sir, from 1.10.93 to 30.11.93 630 applications were received for temporary telephone connections by MTNL in Delhi. Out of these 454 have been sanctioned and 176 regretted.	

<i>Q. No. Date &amp; Name</i>	<i>Subject</i>	<i>Promise made</i>	<i>When &amp; How fulfilled</i>	<i>Remark</i>
	(d) the number out of them recommended by Members of Parliament during the above period?			(d) No separate record is maintained for requests of temporary telephone connections recommended by the Hon'ble M.P.s



**Pak's Resolution at UNHRC, Geneva**

3717. SHRI SIMON MARANDI :  
SHRI DATTA MEGHE :  
SHRI SHRAVAN KUMAR  
PATEL :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India has achieved any success at the international level with reference to Kashmir issue recently;

(b) whether any resolution was moved by Pakistan at the UNHRC'S recent meeting in Geneva, relating to Kashmir;

(c) if so, the details thereof and the reaction of Indian delegation thereto;

(d) the countries who supported the stand taken by India on Kashmir issue;

(e) the response to the U.S., U.K., France, Germany, Japan and China and other Asian countries to the Pak resolution; and

(f) the steps being taken to resolve the issue ?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (f) India was successful in isolating Pakistan and forcing her to withdraw the resolution unconditionally.

Pakistan tabled a resolution at the recently concluded 50th session of the UN Commission on Human Rights in Geneva, alleging grave and consistent violations of human rights of the people of Jammu & Kashmir and called for the despatch of a fact finding mission to investigate these violations.

The overwhelming majority of the member countries of the Commission on Human Rights supported India's stand that the Kashmir issue should be resolved bilaterally and rejected Pakistan's attempt to internationalise the issue.

The Government remains committed to the protection and promotion of human rights within the framework of national sovereignty and territorial integrity.

[English]

**Supply of Telephone Directory**

3718. SHRI V. SREENIVASA PRASAD : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Mahanagar Telephone Nigam Limited supply the telephone directory to the new telephone consumers at the time of providing the connection;

(b) if not, the reasons therefor;

(c) the number of new telephone consumers in Delhi/New Delhi provided connections since November, 1993 and have not been supplied with the telephone directory; and

(d) the steps taken to provide the telephone directory to those consumers?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b) Sir, Main Telephone directory is normally supplied to all the new telephone subscribers by Mahanagar Telephone Nigam Limited, New Delhi. But for the last few months, main telephone directory could not be supplied to the new customers as the same was out of stock. However, supplementary telephone

directory 1993 is being offered to them.

(c) About 1 lakh subscribers have not been provided with telephone directory.

(d) The next main Delhi Telephone Directory is expected to be published in July 1994 and those new customers who did not get their copies will be provided with the main Telephone directory 1994 through different Directory Distribution Centres.

[*Translation*]

### **Theft of Parcels in Maharashtra**

3719. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether several parcels have been stolen from the general post offices in Maharashtra;

(b) if so, the details thereof during last two years;

(c) the number of the foreign parcels out of them;

(d) whether any enquiry has been conducted in this regard;

(e) if so, the outcome thereof; and

(f) the details of the action taken by the Government against the persons responsible therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (f) The information is being collected and will be laid on the Table of the House.

[*English*]

### **Assistance to Minor Ports**

3720. SHRI J. CHOKKA RAO : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Union Government provide assistance for the development of minor ports; and

(b) if so, the amount given to Andhra Pradesh during last year and the current financial year for the development of minor ports?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) Question does not arise.

[*Translation*]

### **Allotment of Time slot and Advertisements**

3721. SHRIMATI BHAVNA CHIKHALIA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the policy being adopted for allotting time slot for telecast of serials and advertisements in regional language programmes such as Gujarati, Telugu, Malayalam and Kannada through various Doordarshan Kendras of the country;

(b) the ratio in which the time was allotted for telecast of serials and advertisements in Hindi, Gujarati and Bengali languages during the last one year;

(c) whether there is any proposal to

increase the number of serials in Gujarati language during 1994; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO)

: (a) Programmes including serials are slotted for telecast on the national network and in the regional service of Doordarshan according to the Fixed Point Chart drawn up by each kendra. Advertisements, if offered, are accepted by Doordarshan in all time slots.

(b) Such information is not centrally maintained by Doordarshan at present.

(c) No, Sir.

(d) Does not arise.

#### **Linking Roads of Haryana with National Highways**

3722. SHRI JANGBIR SINGH : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the number of new National Highways in respect of which surveys have been conducted during the last two years for their construction and the total amount spent thereon;

(b) the number of National Highways out of them on which work has commenced;

(c) whether there is any scheme to link Loharu, Dadri, Chhuchhakvas, Jhajjar, Khardhonda in Haryana with the Sher Shah Suri National Highway; and

(d) if so, the progress thereof?

THE MINISTER OF STATE OF THE

MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b) The reconnaissance survey is normally conducted after a road is included in the National Highway grid. However, in the last two years, Chittor Kurnool road in Andhra Pradesh has been declared as new National Highway. Consequently, five improvement works amounting to Rs. 113.50 lakhs have been sanctioned for this National Highway.

(c) No, Sir.

(d) Does not arise.

#### **Electronic Equipments in Gujarat**

3723. SHRI N.J. RATHVA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have started the use of electronic equipments in Gujarat for the development and expansion of telephone exchanges;

(b) if so, the details thereof; and

(c) the type of equipments used during last three years?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) Most of the life expired exchanges are being replaced by electronic ones. About 59.1% of the equipped capacity is of electronic type in Gujarat Telecom Circle.

(c) The type of equipment used in Gujarat is given below :

1. E-10B Digital

2. Fetex 150

3. AT&amp;T

[English]

4. PRX

**Arrears due from State Electricity Boards**

5. C-DOT Type MAX-I

6. ILT 512

3725. SHRI R. SURENDERREDDY : Will the Minister of POWER be pleased to state :

7. ILT 64

(a) whether the State Electricity Boards owe huge amounts to the Rural Electrification Corporation;

8. E-SAX and NEAX

9. 128 C-DOT RAX

(b) if so, the details of the amounts due from each State electricity Board as on December 31, 1993 and the period for which the arrears stand;

10. 64 MILT

11. C-DOT MBM and SBM

(c) the details of the action taken by the Rural electrification Corporation to recover the amounts from the State Electricity Boards for all these years;

12. I.C.P.

**Conversion of Telephone Exchanges in Bihar**

3724. SHRI LALIT ORAON : Will the Minister of COMMUNICATIONS be pleased to state :

(d) whether the Ministry has recently issued directions to the State electricity Boards in regard to fixation of tariff for consumption of electricity; and

(a) the names of the telephone exchanges converted into automatic telephone exchanges so far in Bihar, district-wise; and

(e) if so, the details thereof and further action proposed to be taken by the Government for recovery of the huge arrears from State Electricity Boards ?

(b) the names of the places where telephone exchanges are proposed to be converted into automatic ones during 1994-95 ?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) Yes, Sir.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) All telephone exchanges in Bihar had been converted into automatic exchanges by 31.03.1992.

(b) As on 31.12.93, Rs. 642.40 crores was outstanding as dues of Rural Electrification Corporation (REC) against various State Electricity Boards (SEBs.) State-wise details are given in the Statement. These arrears are mainly for the years 1992-94. However, in respect of Bihar and U.P. the arrears pertain to earlier periods also.

(b) Question does not arise in view of (a) above.

(c) Recovery of REC dues is being regularly followed up with the SEBs/State Governments by the Corporation and Ministry of Power at different levels. Some recovery has also been effected through Central Appropriation.

(d) and (e) The tariff for consumption of electricity is fixed by the State Electricity Board after getting approval of the concerned State Government. During the Power Ministers' Conference held on 8th and 9th

January, 1993, an Action Plan was adopted, which among other things, includes that tariff, including agricultural tariff, be revised periodically taking into account the increased cost of production and supply. This has been followed up by letters and review meetings. Regarding the clearance of outstanding dues, State Electricity Boards have been advised to clear the outstanding dues of Central Power Sector Undertakings at the earliest. Some of the dues have also been adjusted against the Central Plan Assistance due to the State Governments.

### STATEMENT

#### *Outstanding Dues of the Various State Electricity Boards as on 31.12.1993*

<i>S.No.</i>	<i>State</i>	<i>(Rs. in crores) Outstanding dues.</i>
1.	Andhra Pradesh	16.17
2.	Arunachal Pradesh	0.14
3.	Assam	30.73
4.	Bihar	136.07
5.	Gujarat	0.21
6.	Haryana	2.67
7.	Himachal Pradesh	0.04
8.	Jammu and Kashmir	0.24
9.	Kerala	5.12
10.	Madhya Pradesh	83.23
11.	Maharashtra	0.08
12.	Meghalaya	4.41
13.	Mizoram	0.06

<i>S.No.</i>	<i>State</i>	<i>(Rs. in crores) Outstanding dues.</i>
14.	Nagaland	0.51
15.	Orissa	59.15
16.	Punjab	0.29
17.	Rajasthan	22.84
18.	Sikkim	0.15
19.	Tamil Nadu	0.47
20.	Tripura	1.14
21.	Uttar Pradesh	214.89
22.	West Bengal	63.79
Total		642.40

**Telephone Connections in West Bengal**

cases are likely to be disposed of?

3726. SHRI JITENDRA NATH DAS : Will the Minister of COMMUNICATIONS be pleased to state :

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(a) whether telephone connections are pending with different exchanges in West Bengal;

(b) Details is given in the Statement enclosed.

(b) If so, the number of applications pending at present in each district;

(c) and (d) The 8th Five Year Plan (1992-97) of the Department envisages to provide telephones practically on demand in rural and tribal areas and to contain the waiting period for telephone connections in large telephone systems to maximum two years by the end of the plan period. The planning for exchange capacities is done accordingly.

(c) the steps taken/proposed to be taken to clear the pending cases; and

(d) the time limit during which these

**STATEMENT**

*The number of applications pending as on 31.3.1994 in each district is as under :*

<i>S.No.</i>	<i>District</i>	<i>No. of applications pending as on 31.3.1994</i>
1.	Bankura	237
2.	Burdwan	4198
3.	Birbhum	1121
4.	Coochbehar	428
5.	Darjeeling	4166
6.	Hoogly	5543
7.	Howrah	7914
8.	Jaipalguri	739
9.	Malda	176
10.	Midnapore	2562
11.	Murshidabad	792
12.	Nadia	1884
13.	Purulia	242
14.	Uttar Dinajpur	529
15.	Dakshin Dinajpur	364
16.	24-Parganas (N)	8644
17.	24-Parganas (S)	7993
18.	Calcutta	19299
	<b>Total</b>	<b>66831</b>

[*Translation*]

**Issue of Passport without Police Verification**

3727. SHRI DATTA MEGHE : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware that Regional Passport Offices situated in four metropolitan cities are issuing large number of passports without conducting police verification; and

(b) if so, the reasons therefor and the number of such cases came to the notice of the Government and the action being taken in these cases?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b) All passport applications are referred for police verification. Where police reports are not received within four weeks, passports are eligible for issue. If after issuance of such a passport, any adverse police report is received against an applicant, appropriate action is taken by the government under the Passport Act, 1967. Short validity passports for a maximum period of one year are issued on out of turn/priority basis subject to production of verification certificate by the authorised officer. In such cases only post-police verification is done.

**Bridges over National Highways in Madhya Pradesh**

3728. SHRI SHIVRAJ SINGH CHAUHAN : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the number of bridges constructed on National Highways in madhya Pradesh

during the last two years;

(b) the number of bridges being repaired at present in the State; and

(c) the total expenditure incurred on the repair of the bridges during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Five.

(b) and (c) At present six bridges on various National Highways in Madhya Pradesh are under repair. An expenditure of Rs. 1.54 lakhs has so far been incurred for repairs of these bridges.

[*English*]

**ISD/STD/PCOs in Gujarat**

3729. DR. AMRITLAL KALIDAS PATEL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of ISD/STD/PCOs set up in urban/rural and tribal areas of Gujarat during 1992-93 and 1993-94;

(b) whether the Government propose to set up such PCOs in the State during the next financial year; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) 2801 and 1309 ISD/STD PCOs were set up in urban/rural and tribal areas of Gujarat during 1992-93 and 1993-94 respectively.

(b) Yes, Sir.



(c) Public telephones including STD PCOs are provided to the extent of 5% of each exchange capacity.

### Alleppey Bye-Pass

3730. SHRI THAYIL JOHN ANJALOSE : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the present stage of construction work of bye-pass in Alleppey on National Highway-47 in Kerala;

(b) whether the pace of work on this bye-pass is very slow;

(c) if so, the steps taken by the Government to expedite the work;

(d) the time by which this bye-pass is likely to be completed; and

(e) the original estimated total cost of the project and the revised latest cost?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) The work in a length of 3.74 km (Phase-I) is in progress and likely to be completed by September, 1995.

(b) and (c) The State Govt. has been requested to expedite the work and furnish technical proposal for the remaining length of 3.85 km (Phase-II).

(d) It is too early to indicate the date of completion.

(e) Rs. 99.80 lakhs for Phase-I. For Phase-II, estimate not yet sanctioned.

### Target for Telephone Lines

3731. SHRI RAMCHANDRA VEERAPPA :  
SHRI BAPU HARI CHAURE :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have set up any target of adding telephone lines providing telephones on demand in rural and urban areas during 1994-95;

(b) if so, the details of demand, State-wise; and

(c) the extent to which the demand is likely to be fulfilled?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. However, as per 8th plan objective the waiting period for telephone connections is not to exceed two years in large telephone systems and practically on demand in rural and tribal areas by the end of 8th plan period (1992-97). The plans are being drawn to meet the above objective accordingly.

(b) State-wise demand as on 28.2.94 is given in the Statement attached.

(c) The Annual Plan for 94-95 envisages 14 lakhs telephone connection to be provided in 1994-95

## STATEMENT

S. No	State	Demand as on 28-2-94
1.	Andhra Pradesh	188209
2.	Assam	10529
3.	Bihar	35128
4.	Gujarat (including Dadar, Diu Daman & Nagar Haveli UT)	224122
5.	Haryana	75104
6.	Himachal Pradesh	18657
7.	Jammu & Kashmir	19993
8.	Karnataka	194091
9.	Kerala (includes Lakshadweep UT)	327235
10.	Madhya Pradesh	76732
11.	Maharashtra includes Goa State	381162
12.	North East (includes Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland & Tripura)	5245

S. No.	State	Demand as on 28-2-94
13.	Orissa	5867
14.	Punjab (includes Chandigarh UT)	209403
15.	Rajasthan	188147
16.	Tamil Nadu (includes Pondicherry ut)	332211
17.	Uttar Pradesh	160906
18.	West Bengal (includes Sikkim State)	71211
19.	Delhi	263858
		2767800

**US President on Non Proliferation in South Asia**

3732. SHRI SYED SHAHABUDDIN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) Whether the Government have taken note of the US President's report to the US Congress on the non proliferation of nuclear weapons in South Asia for the period April-October, 1993; and

(b) if so, the Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir.

(b) Government have, in its interaction with the US Government, repeatedly stressed that India is committed to genuine nuclear non proliferation to be achieved on the basis of universality, non discrimination, comprehensiveness and verifiability. Government's position on the NPT is well known and has been reiterated to the US Government. Government believe that narrow regional approaches to promote non proliferation do not take into account India's security concerns which can be adequately addressed only by undertaking measures which are global, comprehensive, non discriminatory and verifiable.

[*Translation*]

**Demands of Engineers of AIR/ Doordarshan**

3733. SHRI BARE LAL JATAV : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Engineers of

Akashwani and Doordarshan have staged a dhama at the Akashwani Bhawan recently in support of their demands;

(b) if so, the details of their demands; and

(c) the action being taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) and (b) Yes, Sir. Some engineers of All India Radio and Doordarshan staged Dhama on 17.3.1994 on issues of promotional prospects, service matters and working conditions.

(c) The issues are under consideration of the Government.

**Coastal Shipping Plan Development**

3734. SHRI SANAT KUMAR MANDAL : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the coastal shipping development plan has failed to take off even after several months of efforts made by his Ministry to launch it;

(b) if so, the reasons therefor; and

(c) the measures proposed to be taken to implement the plan?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c) There is no specific approved plan as such for coastal shipping development. However, a working group was set up by the Government to look into the simplification of the custom procedure, improvement of

infrastructural facilities, etc. The working group has made 12 recommendations for the development of coastal shipping. Their acceptance is under process in consultation with the concerned Ministries/Organisations.

[English]

### **Way Side Amenities in Andhra Pradesh**

3735. SHRI DHARMABHIKSHAM : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any proposal to upgrade guest houses, travellers bungalows etc. situated on National Highways in Andhra Pradesh and particularly on National Highways No. 9, and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b) The position of passenger oriented way side amenities in Andhra Pradesh is as under :

(i) The facility at Palamaner on NH-4 is in an advanced stage of completion.

(ii) There is a proposal to provide these facilities at Zaheerabad on NH-9 also for which the process of site identification is in progress.

### **Radio Paging Service**

3736. SHRI AMAL DATTA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have invited bids to franchise radio paging service in twenty seven cities;

(b) if so, the names of those cities;

(c) whether there is any proposal to include more cities under this service in private sector;

(d) if so, the details thereof; and

(e) the progress made, if any, in respect of radio paging service in the four metropolitan cities and particularly in Calcutta?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) Details are given in Statement - I.

(c) Yes, Sir. The tenders to franchise Radio Paging Service in the rest of the country have been invited from registered Indian Companies of Public & Private Sectors.

(d) Details are given in Statement II.

(e) Limited Radio Paging Service has already been commissioned in Delhi and Bombay by MTNL. Besides, tenders were also invited from registered Indian Companies for franchising of Radio Paging Service in 27 cities, including four Metro cities of Delhi, Bombay, Calcutta and Madras. 19 bidders were shortlisted on the basis of eligibility criteria and financial bids were issued to them. Some of the bidders who were not short listed, filled civil writ petitions in the Courts of law. After clarifications from the courts that there is no stay, financial bids were evaluated and 15 bidders have been provisionally selected for various cities. A list of provisionally selected bidders for the four metro cities are given in Statement - III.

**STATEMENT - I**

*Name of 27 Cities for Franchise of Radio  
Paging Service*

---

1. Delhi,
  2. Bombay
  3. Calcutta
  4. Madras
  5. Ahmedabad
  6. Bangalore
  7. Hyderabad
  8. Pune
  9. Kanpur
  10. Nagpur
  11. Lucknow
  12. Surat
  13. Jaipur
  14. Ernakulam
  15. Coimbatore
  16. Vadodara
  17. Indore
  18. Patna
  19. Madurai
  20. Bhopal
  21. Varanasi
- 

22. Ludhiana
  23. Visakhapatnam
  24. Chandigarh
  25. Rajkot
  26. Trivandrum
  27. Amritsar.
- 

**STATEMENT - II**

*Tenders Invited on Territorial Circle basis  
for Radio Paging Service*

1. Andhra Pradesh Circle except Hyderabad and Vishakapatnam.
2. Tamil Nadu Circle except areas served by Maraimalai Nagar export promotion Zone (MEPZ), Minjur, Mahabalipuram, Madurai and Coimbatore.
3. Karnataka Circle except Bangalore.
4. Kerala circle except Trivandrum and Ernakulam.
5. Maharashtra circle except the local areas served by Kalyan Telephone District, Pune and Nagpur.
6. Madhya Pradesh Circle except Bhopal and Indore.
7. Rajasthan circle except Jaipur.
8. Punjab circle except Ludhiana, Amritsar & Chandigarh.

9. Haryana circle except local area served by Faridabad and Gurgaon Telephone exchanges.
10. Himachal Pradesh circle.
11. Jammu and Kashmir circle.
12. Bihar circle except Patna.
13. West Bengal circle.
14. Orissa circle.
15. Gujarat circle except Surat, Rajkot, Ahmedabad and Baroda.
16. Assam circle.
17. North East circle.
18. Uttar Pradesh circle except local areas served by Ghaziabad, Noida, Lucknow, Kanpur and Varanasi.

## LIST OF PROVISIONALLY SELECTED BIDDER FOR FOUR METRO CITIES

S.No.	Name of City	Shortlisted Bidders
1.	Bombay	<p>(i) M/S. Arya Communications &amp; Electronic, 105 Maker Chambers VI, 220 Nariman Point, Bombay-400021.</p> <p>(ii) M/S. India Telecom. Telecom House, L-12 South Extension-I, New Delhi-110049.</p> <p>(iii) M/s. Microwave Communications lit, 1202, Chiranjiv Tower, 43 Nehru Place, new Delhi-110019.</p> <p>(iv) M/S. Essjay Telecom. Services Pvt. Ltd. 13. Masjid Moth, D.D.A. Commercial complex, New Delhi-110048.</p>
2.	Delhi	<p>(i) M/S. Essjay Telecom. Services Pvt Ltd, 13, Masjid MOTH d.d.a. Commercial complex New Delhi-110048.</p> <p>(ii) M/S. Mobile Communications Ltd, 505, New Delhi House. 27, Barakhamba Road, New Delhi-110001.</p> <p>(iii) M/S. ABC Communications (India) Pvt. Ltd., 44-B, Nariman Bhavan, Nariman Point, Bombay-400021.</p> <p>(iv) M/S. India Telecom. Telecom House, L-12, South Extension, New Delhi-110049.</p>
3.	Calcutta	<p>(i) M/S. Mobile Communications Ltd., 505, New Delhi House, 27, Barakhamba Road, New Delhi-110001.</p>



S.No.	Name of City	Shortlisted Bidders
(ii)		M/s. Easycall Communications (INDIA), Pvt. Ltd. LB/5, Ansal Bhavan, 16, Kasturba Gandhi Marg, New Delhi.
(iii)		M/s. Microwave Communications Ltd., 1202; Chiranjiv Tower, 43, Nehru Place, New Delhi - 110019
(iv)		M/s. India Telecom. Telecom House, L-12 South Extension-II, New Delhi. 110049.
4.	Madras	(i) M/s. Mobile communications Ltd., 505, New Delhi House, 27, Barakhamba Road, New Delhi-110001
(ii)		M/s. Modi Telecommunications Ltd., 18, Community Centre, New Friends colony, New Delhi - 65.
(iii)		M/s. Telesistem (India) Pvt. Ltd., 44-B, Nariman Point, Bombay-400021
(iv)		M/s. India Telecomp, Telecom House, L-12 South Extension-II, New Delhi 110049.

### **Time Limit for Sanction of Telephone Connection**

3737. SHRI AMAR ROYPRADHAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the prescribed time limit for telephone installing authority to provide telephone connections to such consumers whose names are recommended by M.P.s and the time taken in installation after the sanction is accorded by sanctioning authorities;

(b) the time normally taken by the authorities in sanctioning the telephone connection after receipt of request from M.P.s;

(c) whether the time schedule laid down for above purposes is strictly followed; and

(d) if so, to what extent and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Sir, telephone connections against MPs quota are to be provided within 30 days from the date of sanction order subject to technical feasibility and observance of departmental formalities. The time taken for installation will depend on following factors.

- whether any further clarification is to be sought from the applicant in respect of registration details.
- whether spare capacity exists in the exchange from where the connection is to be given.

whether there is difficulty in connecting the premises where telephone is to be provided to the exchange due to shortage of cable pairs.

(b) Recommendations received from MPs are processed on top priority for issuing the necessary sanction.

(c) and (d) The prescribed time limit is adhered to in almost all releasable cases where formalities have been complied with.

### **Aluminium Exports and Bauxite Deposits**

3738. DR. K.V.R. CHOWDARY : Will the Minister of MINES be pleased to state :

(a) the quantity of aluminium exported during 1991-92, 1992-93 and 1993-94; and

(b) the foreign exchange earned therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) and (b) As per information given by the primary producers of the Aluminium namely, National Aluminium Company Limited (NALCO), Bharat Aluminium Company Limited (BALCO), Indian Aluminium Company Limited (INDAL) and Hindalco Industries Limited (HINDALCO), the quantity of Aluminium metal and semis exported and foreign exchange earned thereon during the year 1991-92, 1992-93 and 1993-94 is given below :-

	<i>1991-92</i>		<i>1992-93</i>		<i>1993-94 (Prov.)</i>	
	<i>Quantity Exported (tonnes)</i>	<i>Foreign Exchange earned (Rs./crores)</i>	<i>Quantity Exported (tonnes)</i>	<i>Foreign Exchange earned (Rs./crores)</i>	<i>Quantity Exported (tonnes)</i>	<i>Foreign Exchange earned (Rs./crores)</i>
NALCO	61117	213.67	85771	328.47	60050	229.91
BALCO	273	1.79	189.5	1.0574	28	0.1562
INDAL	4200	23.40	6700	82.40	9200	51.50
HINDALCO	7281.052	23.97	20433.198	76.62	12215.056	45.97
Total	72871.052	262.83	113093.698	488.5474	31493.056	327.5362

**Budgetary Allocation to Ports**

budgetary support in the budget proposals for 1994-95; and

3739. SHRI SULTAN SALAHUDDIN  
OWAISI :  
SHRI BOLLA BULLI  
RAMAIAH:

(b) if so, the details thereof?

Will the Minister of SURFACE TRANSPORT be pleased to state :

THE MINISTER OF STATE OF THE  
MINISTRY OF SURFACE TRANSPORT  
(SHRI JAGDISH TYTLER) : (a) and (b) Yes,  
Sir. The budgetary support given to Major  
Ports during 1994-95 is as under :-

(a) whether the ports have been given

<i>S.No.</i>	<i>Name of Port</i>	<i>Budgetary Support during 1994-95 (Rupees in crores)</i>
1.	Calcutta	40.00
2.	Bombay	50.00
3.	J.L. Nehru	30.00
4.	Madras	50.00
5.	Cochin	50.00
6.	Vizag	40.00

<i>S.No.</i>	<i>Name of Port</i>	<i>Budgetary Support during 1994-95 (Rupees in crores)</i>
7.	Kandla	30.00
8.	Mormugao	30.00
9.	Paradip	40.00
10.	New Mangalore	40.00
11.	Tuticorin	19.50
<b>Total Major Ports</b>		<b>419.50</b>

**Pak-Islamic Bias to Kashmir Issue**

3740. SHRI GURUDAS KAMAT :  
Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Pakistan is giving Kashmir a Pan Islamic colour;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b) Pakistan is attempting to internationalise the Jammu and Kashmir issue and to give it a religious bias.

(c) Government have and will continue to take all measures to project to the international community the facts regarding the situation in Jammu and Kashmir in the correct perspective.

**ASEAN Meeting**

3741. SHRI CHITTA BASU :  
SHRI BIJOY KRISHNA  
HANDIQUE :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any meeting of India-ASEAN Joint Sectoral Committee was held in Indonesia recently; and

(b) if so, the outcome thereof, with particular reference to the prospects of export and investment potentials in the ASEAN trade block for India?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir.

(b) The ASEAN - India sectoral dialogue was given a substantive content with the first meeting of the ASEAN-India Joint Sectoral Cooperation Committee (AIJSCC) held at Bali (Indonesia) on 6-8 January 1994.

The AIJSCC recognised the mutual benefits of intensified cooperation between India and the ASEAN initially in the areas of Trade, Investment, Tourism and Science and Technology. It decided to set up required institutional structures to facilitate cooperation in these areas particularly to identify the mechanisms and modalities of increasing trade and investment.

### Lifting of Visa Restriction for Tourists

3742. PROF. M. KAMSON: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government propose to lift visa restrictions for some countries in order to encourage Tourism industry of country;

(b) if so, the details thereof including names of countries being considered and the steps taken by the Government in this regard;

(c) whether any estimation of earning of foreign exchange has since been made in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) No, Sir.

(b) Does not arise.

(c) and (d) The foreign exchange earning from Tourism during 1993 is estimated at Rs. 4251 crores.

[Translation]

### Multinationals in the Cold Drink Industry

3743. SHRI PREM CHAND RAM :  
SHRI CHINMAYANAND  
SWAMI :  
SHRIMATI SHEELA  
GAUTAM:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the names of the multinationals who have entered the soft drink industry;

(b) the terms and conditions to which these companies have agreed to;

(c) whether these terms and conditions are contrary to the interests of the Indian cold drink manufacturers;

(d) whether Pepsi cola has fulfilled all the terms and conditions agreed to with the Government before the issue of licence to it;

(e) if not, the details thereof; and

(f) the capital investment to be made by the Pepsi cola company in its bottling plants and agro based processing units?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) and (b) M/s Pepsi Foods Ltd. and M/s Britco Foods Company Private Ltd. have been granted approval for the manufacture of soft drink concentrate on the following terms and conditions :-

M/s Pepsi Foods Ltd.

M/s Pepsi Foods Ltd. were granted foreign collaboration approval/letter of intent subject to certain conditions. Subsequently the Company requested for amendment of some of these conditions. The request for modification of conditions has been approved by the Govt. in keeping with its general liberalised Industrial Policy and in tune with the permission granted to other companies engaged in similar industrial activity. As per the present approval, the company has projected to export products worth at least Rs. 400 crores over a ten year period. Further, export to import ratio shall all along be maintained at 3:1.

M/s Britco Foods Company Private Ltd.

Government has approved the proposal from M/s Coca Cola South Asia Holdings Inc. USA (since transferred in the name of M/s Britco Foods Company Private Ltd. Bombay) for the manufacture of beverage bases and essences. The Company will have 100% foreign equity amounting to Rs. 60 crores by itself or through its subsidiaries/associate companies. The company will maintain an export-import ratio of 3:1. There will be dividend balancing for seven years from the date of commencement of production and this will be over and above the 3:1 export import ratio separately stipulated. The Company offered to make the following commitments which have been noted:-

- (i) Company does not envisage any payment of technical licence fees payment for the use of patents, royalties, training fees or any other consultancy, lumpsum payment.
- (ii) The projected imports of essential flavouring essences is Rs. 78

crores in the first seven years.

(iii) The estimated inflow of foreign exchange by exports is Rs. 234 crores over the first seven years.

(iv) No dividend remittance for the first seven years.

(c) No, Sir. The foreign companies have to compete with the existing manufacturers in the country.

(d) No condition was imposed before the issue of the licence.

(e) Does not arise.

(f) The approved capital investment to be made by Pepsico Inc. is upto US \$ 95 million in the proposed holding company which will be engaged in the following activities :-

(a) Promotion of new export projects.

(b) Promotion of new joint ventures in export activities.

(c) Investment in Food Processing Industries.

(d) Investment in backward linkages with farmers by any of the companies of Pepsico Inc. in India.

(e) Investments in beverage business manufacturing, marketing and distribution.

(f) Investments in information technology and financial services.

(g) Investments in technology upgradation.

[English]

SHRI SUSHIL CHANDRA  
VARMA :**Deep Sea Fishing**

3744. SHRI N. DENNIS : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the total number of licences issued for the operation of deep sea fishing vessels in the country;

(b) the criteria adopted to issue licences ; and

(c) whether the interests of traditional fishermen are considered when issuing these licences?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) Since the inception of this Ministry, 45 companies have been permitted to acquire/operate deep sea fishing vessels under various schemes, viz., 100% EOU, indigenous construction, import, joint ventures, leasing and test fishing etc.

(b) Only resource specific vessels namely tuna vessels, stern trawlers, Squid-jiggers etc. were allowed, for exploiting non-shrimp resources.

(c) Operation of deep sea fishing vessels is allowed only beyond the area of operation of traditional fisherman i.e. beyond 12 nautical miles from the shore.

**Coal Shortage in Thermal Power Plants in Gujarat**

3745. SHRI CHHITUBHAI GAMIT :  
SHRI CHHEDI PASWAN :  
SHRI PREM CHAND RAM :  
SHRI PRAKASH V. PATIL :

Will the Minister of POWER be pleased to state :

(a) whether managements of Thermal Power Plants in the country have drawn the attention of his Ministry to the supply of sub-standard coal which leads to more discharge of waste ash than the standard coal;

(b) if so, the percentage of waste ash discharged by power plants per tonne standard coal;

(c) the steps taken by the Government to ensure the supply of standard coal to thermal power plants;

(d) the total land has been covered under this waste ash in various power plants; and

(e) the steps taken by the Government to minimise and shortage due to such ash dumping?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) There are/have been complaints of receiving lower grade of coal than the design grade coal by Power Stations. The concept of standard coal is not used in the thermal power plant industry.

(b) The coal supplied in India for power generation has an ash content which varies from 35 to 49%.

(c) Department of Coal is required to coordinate with Coal India Ltd. and to take appropriate steps to minimise the problem of the variation in the quality of coal from different coal mines. Coal supply contracts

are being evolved to have a better control on coal quality in future.

(d) The land covered for ash disposal will depend upon the capacity of the power plant, ash content and the number of years of operation and varies from station to station.

(e) The Government is aware of the problems of land coverage which may result due to dumping of ash from thermal power stations. Appreciable amount of developmental work has been carried out to find variety of uses for the ash which includes reclamation of waste land, as a constituent of cement, building and road material, back filling of abandoned mines and as a fertilizer etc.

#### **Kidnapping of Indian Fishermen off Coast of Gujarat**

3746. SHRI CHANDRESH PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have received a number of complaints from Members of Parliament and others in connection with kidnapping and arrest of fishermen by persons from Pakistan from the sea coast of various parts of Gujarat particularly from Jamnagar and Kutch districts;

(b) if so, the details of such complaints received during each of the last three years;

(c) the number of fishermen and boats, and vessels taken away and kept in Pakistani Jails during each of the last three years;

(d) concrete steps taken by the Government for their early release; and

(e) the number of persons and boats

released so far till date as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b) Government have received a number of communications from Members of Parliament and others in connection with the apprehension of Indian fishermen by Pakistani authorities off the coast of Gujarat. A total of 19 such communications, 1 in 1991, 12 in 1992, 4 in 1993 and 2 in 1994 have been received seeking measures to secure the release and repatriation of Indian fishermen under detention in Pakistan.

(c) A total of 211 Indian fishermen and 32 fishing vessels were apprehended by Pakistan since 1991. 41 fishermen and 5 fishing vessels were apprehended in 1991, 67 fishermen and 11 fishing vessels in 1992 and 103 fishermen and 16 fishing vessels in 1993.

(d) and (e) Government have, in receipt of information regarding apprehension of Indian fishermen and fishing vessels by Pakistani authorities taken up the issue of the early release and repatriation of the detained fishermen. Out of the total of 211 fishermen and 32 fishing vessels apprehended by Pakistani authorities since 1991, 128 fishermen and 19 fishing vessels have been released till date.

#### **Indian Drinks in US Market**

3747. SHRI RAM KAPSE : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether five Indian made flavours of tropical fruit drinks, distributed by a U.S. company (Pure and Natural incorporated) have hit the U.S. Market;